

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 152 OF 2022**

IN THE MATTER OF:

Ghanshyam Singh Pasi

...Applicant

Versus

State of U.P. & Ors.

...Respondent

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[VANITA BHARGAVA]

D/527/1998(R)

KHAITAN & CO

ADVOCATES FOR RADICO KHAITAN LTD

11th FLOOR, ASHOKA ESTATE

24, BARAKHAMBA ROAD

NEW DELHI – 110 001

PHONE NO: + 91 9811182853

Email: vanita.bhargava@khaianco.com

NEW DELHI

DATED: 30.09.2023



INDIA NON JUDICIAL
Government of Uttar Pradesh



IN-UP28889062742666V

e-Stamp

Certificate No.	: IN-UP28889062742666V
Certificate Issued Date	: 29-Sep-2023 05:16 PM
Account Reference	: NEWIMPACC (SV)/ up14282604/ RAMPUR SADAR/ UP-RMP
Unique Doc. Reference	: SUBIN-LUPUP1428260453534534601820V
Purchased by	: RADICO KHAITAN LTD
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: RADICO KHAITAN LTD
Second Party	: Not Applicable
Stamp Duty Paid By	: RADICO KHAITAN LTD
Stamp Duty Amount(Rs.)	: 10 (Ten only)

₹10

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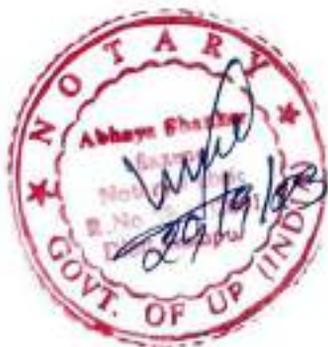


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S. No. 33029/9/23 Date 29/9/23
I certified that Shri. Deendrashekhar
Identified by Shri. Sanjay
Swore to/Solemnly / Declared / affirmed of
contents of this Affidavit being true in my
presence after fully understanding its
contents on 29/9/23 AM/PM

[Signature]
Deponent/Declarant

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shrestamp.com' or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
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4. In case of any discrepancy please inform the Competent Authority.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 152 OF 2022**

IN THE MATTER OF:

Ghanshyam Singh Pasi

...Applicant

Versus

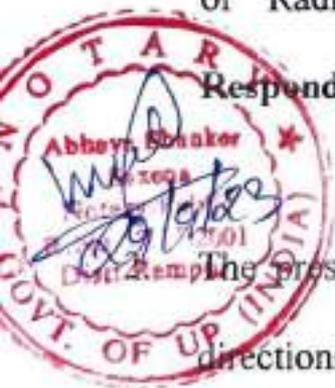
State of U.P. & Ors.

...Respondent

**AFFIDAVIT ON BEHALF OF M/S RADICO KHAITAN LIMITED
PURSUANT TO ORDER DATED 26.04.2023**

I, Devendra Singh, son of Shri Mahendra Singh, aged about 64 years, working as Senior Vice President (Process) with Radico Khaitan Ltd., r/o RADICO Khaitan Colony, House no. 15, Bareilly Road, Rampur – 244901, do hereby solemnly state and affirm as under:

1. That I am duly authorized to swear and affirm the present affidavit on behalf of Radico Khaitan Limited, the Project Proponent ("**Answering Respondent**") in the above-captioned matter.



The present affidavit is being filed in pursuance and compliance of the directions of this Hon'ble Tribunal in its order dated 26.04.2023 whereby this Hon'ble Tribunal directed the Answering Respondent to submit details of its compliance with the Environmental Clearance/Consent to

Deponent/Declarant

Establish/Consent to Operate in a tabular format. For ready reference, the directions contained in Para 8 of the said order are as under:

"8. O.A No. 324/2022 titled Shailesh Singh vs. State of U.P & Ors. was filed before this Tribunal against the Project Proponent earlier complaining about pollution of Kosi River by discharge of its industrial effluent. Vide order dated this 18.03.2021 this Tribunal directed that regular vigilance may be maintained by the concerned SPCBs and other statutory regulators and impact on water quality of river Kosi, Dhela, Bhela, Ramganga and finally on Ganga may be overseen by CPCB and NMCG. In view of these facts and circumstances, we consider to appropriate to direct the Project Proponent to file its response in tabular format regarding compliance with EC/CTE/CTO conditions imposed for abatement of environmental pollution and treatment and discharge of effluents from its industrial unit in question."



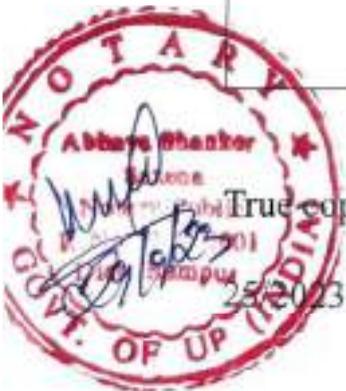
At the outset, it is submitted that OA 324/2016 titled *Shailesh Singh vs State of Uttar Pradesh & Ors.* was disposed off by this Hon'ble Tribunal vide its order dated 18.03.2021 while dealing with the issues which were different and not related to the subject matter of the present case which arises from a baseless and ill motivated complaint filed by the Applicant/Declarant herein. Further,

Deponent/Declarant

the above said order dated 18.03.2021³¹⁸ was passed in respect of and covering 14 industrial units which included the Answering Respondent.

4. Subsequently, successive Execution Application(s) were filed in respect of the above said order dated 18.03.2021 passed in OA No. 324/2016. These Execution Applications were disposed off by the Principal Bench of this Hon'ble Tribunal on different dates, the details of which are as under:

S. No.	Case No.	Date of Disposal
1.	Execution Application No. 19/2021	12.05.2022
2.	Execution Application No. 23/2022	03.02.2023
3.	Execution Application No. 3/2023	03.02.2023
4.	Execution Application No. 25/2023	07.08.2023
5.	Review Application No. 30/2023 in Execution Application No. 25/2023	21.08.2023



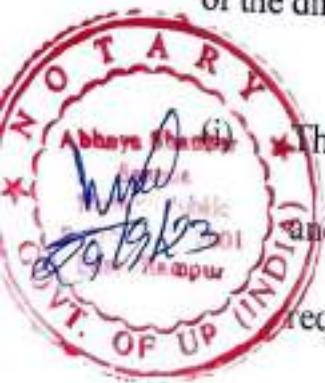
True copy of the latest Order dated 07.08.2023 in Execution Application No. 25/2023 is annexed hereto and marked as **ANNEXURE - R/1**.

5. In view of the above, it is submitted that the Principal Bench headed by the then Hon'ble Chairperson has already dealt with and has passed appropriate orders regarding the Order dated 18.3.2021 which has attained finality and


Deponent/Declarant

no proceedings of any kind arising from above said order 18.3.2021 are pending in this Hon'ble Tribunal.

6. That in relation to the proceedings of Writ Petition (C) No. 13212/2022 filed against order dated 29.04.2022 passed in the present proceedings, the Hon'ble High Court is seized with the said writ petition and the said proceedings are continuing. The matter is now listed for further hearing/proceedings on 10.11.2023. True copies of orders passed in Writ Petition (C) No. 13212/2022 are annexed herewith and marked as **ANNEXURE - R/2 (COLLY)**.
7. Without prejudice to the above submissions, the Answering Respondent is making its submissions and placing on record its compliance status in terms of the directions of this Hon'ble Tribunal passed on 26.04.2023:



The Production Unit of the Answering Respondent was set up in 1943 and as such, at the relevant time, there was no law stipulating requirement of Environmental Clearance ("EC") prior to setting up of the distillery industrial unit. Currently, the Unit has three plants – Molasses plant, Malt Spirit plant and Grain Spirit plant. The Molasses plant was set up in 1943 and the Malt Spirit plant was installed in 1992. Subsequently, the Grain spirit plant was set up July 2005.

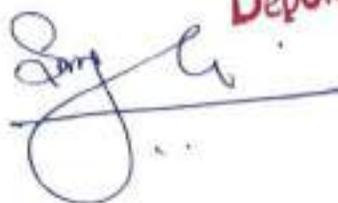
Signature
Deponent/Declarant

therefore submitted that all above production units were set up prior to the Environment Impact Assessment (EIA) Notification, 2006 dated 14.09.2006 requiring prior EC for setting up of a distillery unit.

- (ii) In 2021, the Answering Respondent applied for increase of its production capacity from 200 KLD to 270 KLD in respect of its molasses spirit plant due to use of alternative feed stock (B-heavy molasses/Grains) which would not cause any increase in pollution load. Accordingly, the Uttar Pradesh Pollution Control Board (UPPCB) issued a "No Increase in Pollution Load" Certificate dated 02.12.2021 to Answering Respondent in terms of the notification issued by Ministry of Environment, Forest & Climate Change (MoEFCC) bearing No. S.O. 9806 dated 02.03.2021 which exempted the requirement of prior EC for expansion of production capacity without any increase in pollution load. True Copy of the Certificate of "No increase in Pollution Load" dated 02.12.2021 issued by the UPPCB is annexed herewith and marked as ANNEXURE - R/3.

It is submitted that Answering Respondent has not increased its production capacity of molasses spirit plant from 200 KLD to 270 KLD as permitted vide 'No Pollution Load Certificate' dated 2.12.2021 issued by UPPCB, because the permission from the Excise Department for increased production is awaited.

Deponent/Declarant




- (iii) The Answering Respondent has been granted by UPPCB, a consolidated Consent to Operate & Authorisation (CCA) dated 19.9.2022 under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as “the Water Act” and “The Air Act” respectively) with upgraded capacity of 374 KL/Day alcohol production on dual feed mode (104 KL/day for Grain spirit plant and 270 KL/day for Molasses spirit plant). True Copy of the CCA issued under the Water Act and the Air Act is annexed as **ANNEXURE – R/4.**
- (iv) A tabular statement of the compliance by the Answering Respondent with the conditions of the CCA is annexed herewith and marked as **ANNEXURE - R/5.** True Copy of the latest compliance report submitted for the CCA in July 2023 is annexed herewith and marked as **ANNEXURE - R/6.**



It is further submitted that originally, a Consent to Establish (CTE) dated 26.12.2021 had been issued for the Boiler Unit of the Answering Respondent by the UPPCB which was valid till 22.12.2026. Thereafter, the Boiler was installed and put into operation in the month of February 2023. Since the Company has obtained CCA from the UPPCB with upgraded capacity of 374 KL/day alcohol production on dual mode (grain and molasses), the purpose of CTE already stands

Deponent/Declarant

achieved. Therefore, there is no requirement to submit any compliance reports with respect to the CTE issued for the Boiler.

- 8. It is therefore submitted that there is no substantiation of the allegations made in the Letter Petition. In view of the same, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the abovementioned Original Application.
- 9. That the above statements are true and correct based on records maintained by the Answering Respondent in the regular course of its business.
- 10. The annexures are true copies of their respective originals.

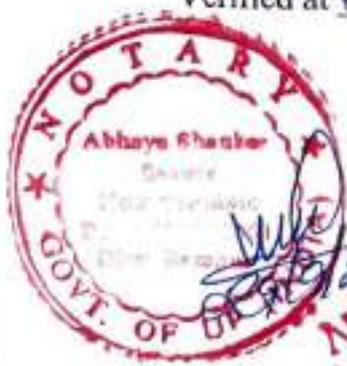
Deponent/Declarant

 DEPONENT

VERIFICATION

I, the Deponent abovenamed do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at Rampur on this the 29th day of September, 2023.


NOTARY
 RAMPUR (U. P.)

Deponent/Declarant

 DEPONENT

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(BY HYBRID MODE)

Execution Application No. 25/2023
In
Original Application No. 324/2016
(IA No. 642/2023)

Shailesh Singh

Applicant

Versus

State of U.P. & Ors.

Respondent(s)

Date of hearing: 07.08.2023

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Preeti Singh & Mr. Sunklan Porwal, Advs. for Applicant in E.A
25/2023

Respondent: Mr. Daleep Dhyani, Adv. for UPPCB
Mr. Sanjeev Ralli, Senior Advocate with Ms. Vanita Bhargava, Adv.
for M/s Radico Khaitan

ORDER

1. This is an application for execution of orders dated 23.03.2021, 25.08.2020 and 05.11.2019 passed by this Tribunal in OA No. 324/2016. Contention of the applicant is that Respondents have not complied the order of the Tribunal and no remedial action has been taken and there is still discharge of untreated water into open lands and the environmental compensation as assessed by the State Pollution Control Board (SPCB) and directed to be deposited, has not been deposited till date.

2. In response to the above contentions, learned Counsel appearing for respondent has submitted that amount of environmental

compensation (Rs. 7.29 crores) had already been deposited by the Project proponent and there is no discharge of untreated water in open land.

3. Second prayer contended by the learned Counsel for the execution applicant is that permission from the Central Ground Water Authority (CGWA) has not been taken. In response thereof, it has been submitted that at present due permission has been taken from the CGWA. This execution application is only on two points (i) discharge of untreated water which has been denied by the respondents and there is no substantial proof by the applicant to substantiate that after the order, no remedial action has been taken by the respondent. (ii) permission from the CGWA, which been taken.

4. Nothing has been shown for non-compliance of the orders.

5. Accordingly, the application as filed is not maintainable.

6. However, we direct the SPCB to periodically monitor the compliance and in case of non-compliance, immediate remedial measures must be initiated in addition to taking punitive action and assessment and realization of environmental compensation. We further direct the SPCB that the amount to the tune of Rs. 7.29 crores which has been deposited by the Project Proponent must be monitored and plan of utilization be submitted to the Registry of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

7. With the above observations and directions, the application is disposed of accordingly.

8. In view of above, IA No. 642/2023 also stands disposed of.

9. A copy of this order be forwarded to the State PCB by e-mail for compliance.

Sheo Kumar Singh, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 07, 2023
Execution Application No. 25/2023
In Original Application No. 324/2016
DV

ANNEXURE - R/2 (COLLY)

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13212/2022

RADICO KHAITAN LIMITED

.... Petitioner

Through: Mr. Pinaki Misra and Mr. Sanjeev Ralli, Sr. Advs. with Mr. Piyush M. Dwivedi, Mr. Sudhanshu Chaturvedi, Ms. Deepika Singh, Ms. Vanita Bhargava, Mr. Ravi Kant Yadav and Mr. Mohit Mudgal, Advs.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Rajesh Gogna, CGSC with Ms. Archana and Ms. Priya, Advs. for UOI.
Mr. Balendu Shekhar, Mr. Krishna Chaitanya, Mr. Sriansh Prakash, Mr. Raj Kumar Maurya, Mr. Kamal Bandhu and Mr. Ashutosh Rai, Advs. for R-2.

CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER

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12.09.2022

CM APPL. 39979/2022 (for exemption)

Exemption Allowed, subject to all just exceptions.

The application shall stand disposed of.

W.P.(C) 13212/2022 & CM APPL. 39978/2022 (Stay)

Notice. Since respondent Nos. 1 and 2 are duly represented, let counter affidavits be filed within a period of six weeks from today.

Learned counsel for the petitioner shall take steps for service upon

Validity unknown

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Signing Date: 12.09.2022
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respondent Nos. 3, 4 and 5 through all permissible modes including via approved courier service. Those respondents may also file their replies, if so chosen and advised.

Bearing in mind the fact that the identical issues are engaging the attention of the Court in W.P.(C) 10592/2022, let this petition be tagged and called along with the said petition.

Prima facie, the Court finds itself unable to sustain the order passed by the National Green Tribunal [“Tribunal”] which has yet again acting on an anonymous complaint proceeded to frame and issue peremptory directions for a Joint Committee being constituted and for the said Committee inspecting the premises of the petitioner unit and for a report thereafter being submitted.

The Court notes that the aforesaid order has been passed ex parte without the petitioner having been placed on advance notice of the complaint that was made and being afforded an opportunity to represent against the proposed directions which have ultimately come to be issued. It is in the aforesaid backdrop that learned senior counsel submits that the Tribunal has acted arbitrarily and in excess of the jurisdiction conferred upon it by Section 19 of the **National Green Tribunal Act, 2010** [“the Act”]. Learned senior counsel further contended that the Tribunal has clearly not been conferred the power to pass interim orders, ex parte, in light of the provisions contained in Section 19(4)(i) of the Act. Additionally, the attention of the Court was invited to the earlier proceedings which ensued before the Tribunal and ultimately concluded in favour of the petitioner. Matter requires consideration.

Till the next date of listing, there shall be stay of the order dated 29

April 2022. This order however shall not be liable to be construed as a stay of further proceedings before the Tribunal.

List again on 07.12.2022.

YASHWANT VARMA, J.

SEPTEMBER 12, 2022
SU

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 10592/2022 & CM APPL. 30644/2022**
M/S DHAMPUR BIO ORGANICS LIMITED Petitioner
Through: Mr. Arvind Nigam, Sr. Advocate, Ms. Jyoti Dastidar, and Mr. Aviral Singhal, Advocates (M-9560128886)

versus

UNION OF INDIA Respondent
Through: Mr. Ravi Prakash, CGSC with Ms. Shruti Shiv Kumar & Ms. Usha, Advocates.

AND

+ **W.P.(C) 13212/2022 & CM APPL. 39978/2022**
RADICO KHAITAN LIMITED Petitioner
Through: Mr. Pinaki Mishra, Mr. Sanjeev Ralli, Sr. Advocates with Mr. Shubham Yadav, Mr. Piyush Dwivedi, Mr. Shantanu Chaturvedi, Ms. Vanita Bhardwaj & Mr. Ajay Bhargava, Advocates (M-9310884005)

versus

UNION OF INDIA & ORS. Respondents
Through: Mr. Daleep Dhyani & Mr. Pradeep Misra, Advocates for R-3 (M-9811070721)
Mr. Srianch Prakash, Mr. Raj Kumar Maurya & Mr. Krishna Chaitanya, Advocate for CPCB (M-)9999666769

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **07.12.2022**

1. This hearing has been done through hybrid mode.

W.P.(C) 10592/2022 & CM APPL. 30644/2022

2. The present petition has been filed by the Petitioner – M/s. Dhampur

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Bio Organics Limited challenging the impugned order dated 29th April, 2022 passed by the Principal Bench of the National Green Tribunal, New Delhi in ***Original Application No.291/2022***. By the impugned order, various directions have been issued on the strength of a complaint filed by one Sh. Naresh Kumar.

3. Mr. Arvind Nigam, Id. Senior Counsel appearing for the Petitioner submits that the complainant in the present complaint was an anonymous/pseudonymous person, whose contact details are not even available with the Petitioner. The same are not even part of the record.

4. Mr. Ravi Prakash, Id. CGSC submits that the Respondent No.2 - Ministry of Legislative Affairs, Union of India, is not the correct Ministry to be impleaded in this matter, and the State Pollution Control Board ought to be impleaded instead.

5. Mr. Arvind Kumar, Id. Counsel appears for the U.P. Pollution Control Board. On an oral prayer the said Board is impleaded. Mr. Kumar is requested to accept notice.

6. Accordingly, let an amended memo of parties be filed by the Petitioner impleading the U.P. State Pollution Control Board, as Respondent No.2.

7. In the meantime, Mr. Ravi Prakash, Id. CGSC may merely obtain a copy of the alleged complaint received by the NGT, on the basis of which directions have been passed, and place the same on record, within four weeks. Copy of the said complaint be also supplied to the Id. Counsels for the Petitioner, as also, Id. Counsel for the State Pollution Control Board.

8. Let the State Pollution Control Board verify the genuineness of the said complaint, as also, the *bona fides* of the complainant, and file a report in respect of the same, by the next date of hearing.

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9. List on 9th May, 2023.
10. Interim order granted on 14th July, 2022 shall continue.

W.P.(C) 13212/2022 & CM APPL. 39978/2022

11. The present petition has been filed by the Petitioner – Radico Khaitan Limited challenging the impugned order dated 29th April, 2022 passed by the Principal Bench, National Green Tribunal, New Delhi in *O.A. No.152/2022* titled *Ghanshyam Singh Pasi v. State of Uttar Pradesh*. By the impugned order, various directions have been issued by the NGT on the basis of an unsubstantiated Letter Complaint.

12. Notice was issued to the Respondent No.1 – Union of India and the Respondent No.2 – Central Pollution Control Board, vide last order dated 12th September, 2022.

13. Mr. Ravi Prakash, Id. CGSC may obtain a copy of the alleged Letter Complaint received by the NGT, on the basis of which directions have been passed, and place the same on record, within four weeks. Copy of the said complaint be also supplied to the Id. Counsels for the Petitioner, as also, Id. Counsel for the Central Pollution Control Board.

14. Let the Respondent No.2 - Central Pollution Control Board verify the genuineness of the said complaint, as also, the *bona fides* of the complainant, and file a report in respect of the same, by the next date of hearing.

15. List on 9th May, 2023.
16. Interim order granted on 12th September, 2022 shall continue.

PRATHIBA M. SINGH, J.

DECEMBER 7, 2022/Rahul/Ad

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By:DEVANSHU JOSHI
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ANNEXURE - R/2 (COLLY)

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + **W.P.(C) 13212/2022 & CM APPL. 39978/2022, 17544/2023**
RADICO KHAITAN LIMITED Petitioner

Through: Mr. Pinaki Misra, Sr. Advocate with
 Ms. Vanita Bhargava, Mr. Ajay
 Bhargava, Mr. Shantanu Chaturvedi
 & Ms. Perna Singh, Advocates. (M:
 99005 89761)

versus

UNION OF INDIA & ORS. Respondents

Through: Mr. Kirtiman Singh, CGSC, Mr
 .Waize Ali Noor, Ms. Shreya V
 Mehra and Mr. Madhav Bajaj
 Advocates for UOI. (M:
 9910027557)

Mr. Balendu Shekhar, Mr. Sriansh
 Prakash, Mr. Krishna Chaitanya,
 Advocates. (M: 8434343838) with
 Mr. Kamal Bandhu L.O. for CPCB.
 Mr Arvind Kumar, Standing
 Counsel and Mr Ankit Kumar Vats,
 Advocates for R-3. (M:
 9868001254)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **09.05.2023**

1. This hearing has been done through hybrid mode.
2. Mr. Arvind Kumar, ld. Counsel accepts notice on behalf of UPPCB.

Let a copy of the petition be served upon him.

3. List on 10th November, 2023.

PRATHIBA M. SINGH, J.

MAY 9, 2023

dj



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Ref No. - 41/UPHOC7/EIA/RAMPUR/2021

Dated:- 02/12/2021

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED
Radico Khaitan Limited, Bareilly Road, Rampur, U.P.,RAMPUR,244901
RAMPUR

Sub : Certificate of “No Increase in Pollution Load” in compliance of notification issued by Ministry of Environment Forest & Climate Change, Government of India, vide its notification no. S.O. 980(E) 2nd March, 2021

Sir.

Kindly refer to the application dt 02/12/2021 related to sector Distillery for obtaining “No Increase in Pollution Load Certificate” in compliance of notification issued by Ministry of Environment Forest & Climate Change, Government of India, vide its notification no. S.O. 980(E) 2nd March, 2021.

That Ministry of Environment Forest & Climate Change, Government of India, vide its notification no. S.O. 980(E) 2nd March, 2021 exempted the requirement for prior Environmental Clearance for cases of change in raw material mix without change in the quantity and pollution load as prescribed in the Environmental clearance of the project. The said provisions made in notification dated 2nd March, 2021 are as below

Existing projects (having Prior Environmental Clearance) with no increase in pollution loads: Any increase in production capacity in respect of processing or production or manufacturing sectors (listed against item numbers 2, 3, 4 and 5 in the Schedule to this notification) with or without any change in (i) raw material-mix or (ii) quantities within products or (iii) number of products including new products falling in the same category or (iv) configuration of the plant or process or operations in existing area or in area contiguous to the existing area (for which prior environmental clearance has been granted) shall be exempt from the requirement of Prior Environmental Clearance provided that there is no increase in pollution load (derived on the basis of such Prior Environmental Clearance)

In compliance of the provisions of the notification no. S.O. 980(E) 2nd March, 2021, the applicant has submitted the the following documents

1. “No Increase In Pollution Load” certificate from the Environmental Auditor or reputed institutions empanelled by the State Pollution Control Board or Pollution Control Committee or Central Pollution Control Board or Ministry of Environment, Forest and Climate Change
2. Last Consent to Operate certificate for the project or activity.
3. Online system generated acknowledgement of uploading of intimation and “No Increase In Pollution Load” certificate on PARIVESH Portal
4. Scan Copy of form only submitted for “No Increase In Pollution Load” certificate on PARIVESH Portal

After the examination of the documents submitted by the applicant “No Increase in Pollution Load Certificate” is hereby issued with the following observation and conditions with the approval of competent authority

Obervation and Conditions

I. The Project under consideration is for expansion from 200 KLD to 270 KLD by M/s Radico Khaitan Limited Rampur at Village Panwaria, Tehsil & District Rampur (Uttar Pradesh), due to addition of alternative Feed Stock (B – heavy Molasses/ Grains).

II. The raw material consumption will be reduce by 5 TPD during B heavy Molasses based operation and reduce by 250 TPD during grains based operation respectively against 35 % increase of production capacity as B-Heavy molasses and Grains has higher sugar percentage.

III. Unit already installed CPU of capacity 2200 cubic meter/day, Reverse Osmosis System to enable recycling of MEE condensate, boiler blow down etc. in order to fulfill the needs of additional fresh water.

IV. No additional fresh water shall be required for B Heavy Molasses or Grains based operation. Existing fresh water requirement is 1600 KLPD.

V. Pollutant load like BOD, COD, TDS and TSS in effluent will be reduced during B Heavy Molasses/ Grains based operation.

VI. Total BOD load during C Heavy Molasses based operation is 124440 kg/day which will be reduced to 76280 kg/day during B Heavy Molasses based operation and 16050 kg/day during Grains based operation.

VII. Total COD load during C Heavy Molasses based operation is 373320 kg/day which will be reduced to 209770 kg/day during B Heavy Molasses based operation and 40125 kg/day during Grain based operation.

VIII. Total TDS load during C Heavy Molasses based operation is 290360 kg/day which will be reduced to 152560 kg/day during B Heavy Molasses based operation and 24075 kg/day during Grains based operation.

IX. Spent wash generation will be reduced by 167 TPD during B Heavy Molasses based operation and 469TPD during Grains based operation. Total Pollutant load during B heavy Molasses and Grains based operation will be reduced in comparison to C heavy Molasses based operation (Spent wash generation 2074 TPD).

X. Total industrial effluent generation will be reduced during B - heavy Molasses/Grains based operation by 400 KLPD.

XI. Boiler load emission will be reduced due to the reduction in steam consumption of the plant & increase the recovery of alcohol.

XII. Unit already adopted Concentration followed by Bio-composting to achieve Zero Liquid Discharge and same will be done for B- heavy Molasses based operation. During grain based operation slop will be taken through centrifuge decanters for separation of suspended solids separated as Wet cake & will then be treated in Multi Effect Evaporator followed by DWGS dryer to finally obtain DDGS (Utilized as Cattle, poultry & fish feed). Thus resulting in no increment with respect to water pollution.

No Increase in Pollution Load Certificate -

1. Due to change in raw material from C-Heavy molasses to B – Heavy Molasses / Grains based expansion of RS / ENA production capacity from 200 KLD to 270KLD shall result in No Increase in Pollution load subject to the condition that the project is implemented strictly in accordance with the technical details submitted by the Project Proponent in the Board.

2. The Project Proponent shall submit the validation report for B – Heavy Molasses / Grains based 270 KLD Alcohol production from any reputed Institute such as NSI, Kanpur/VSI, Pune/any IIT within 03 months after starting B – Heavy Molasses /Grains based operation.

3. Existing spent wash storage facility is sufficient after proposed expansion as well thus no additional storage will be required.

4. The unit should submit monthly data of following to UPPCB:

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- a. Fresh water consumption
- b. Ethanol Production
- c. Spent wash generation
- d. Condensate generation
- e. Boiler ash generation
- f. Quantity of Bio-compost generation and sold
- g. Quantity of Spent lees generation, recycle/reuse and treatment in CPU
- h. Quantity of effluent received into CPU, details of reuse/recycle etc.
- i. Steam generation, fuel consumption

5. No additional air pollution source like Boiler, DG set etc. shall be installed without obtaining prior permission from UPPCB.

6. The unit shall ensure to obtain fresh consent (Water and Air) under the provision of Water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 for the proposed production of 270 KLD Alcohol from UPPCB before starting production of Alcohol based on B – heavy Molasses/Grains.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2021.12.07 10:59:28 +05'30'

Chief Environmental Officer

Circle-7

Copy
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RO, UPPCB, Moradabad to ensure compliance of the certificate.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2021.12.07 10:59:42 +05'30'

Chief Environmental Officer

Circle-7



336

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163196/UPPCB/Moradabad(UPPCBRO)/CTO/both/RAMPUR/2022

Date: 19/09/2022

To,

M/s

RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIRIT PLANT

Radico Khaitan Limited, Bareilly Road, Rampur, U.P.,RAMPUR,244901

**Application Id-
17593886**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIRIT PLANT** located at **Radico Khaitan Limited, Bareilly Road, Rampur, U.P.,RAMPUR,244901**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIRIT PLANT granted for the period from 01/10/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	ENA	374	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	120 KLD	STP	ground

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Zero Liquid Discharge	ZLD

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5-9
2	BOD (mg/L)	30mg/l
3	TSS (mg/L)	100mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Boiler of 30 TPH	Rice husk wood chips	01	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 45 meter from ground level
2	Boiler of 26 TPH	Bio gas	02	Particulate Matter	stack height 45 meter from ground level
3	Boiler of 65 TPH	Rice husk, Coal, wood chips	03	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 65 meter from ground level
4	DG set 1250 KVA, 1250 KVA, 750 KVA, 700 KVA, 625 KVA, 380 KVA, 1500 KVA, 1500 KVA	Diesel	04	Particulate Matter	12 meter, 12 meter, 12 meter, 12 meter, 12 meter, 12 meter, 30 meter and 30 meter from Ground level.
5	Bio Gas generator 1200 KVA, 1200 KVA	Bio gas	5	Particulate Matter	12 meter from ground lwwl

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. The Consent to operate issued vide letter number 51907/U PPCB/Moradabad(U PPCBRO)/air/Rampur/2019 dated 19.07.2019 and vide letter number 51900/U PPCB/Moradabad(U PPCBRO)/Water/Rampur/2019 dated 19.07.2019 for production of 200 KLD Alcohol by using Molasses and Consent to operate issued vide letter number 51920/U PPCB/Moradabad (U PPCBRO)/air/Rampur/2019 dated 02.05.2019 and vide letter number 51862/U PPCB/Moradabad(U PPCBRO)/Water/Rampur/2019 dated 02.05.2019 for production of 104 KLD Alcohol by using Grain / Malt is hereby revoked.

2. This Consent to Operate is valid for production of 374 KLD ENA by using Molasses/Sugar Syrup/cane juice/Malt/Grain.

3. The validity of the Consent to Operate shall be valid from 01.10.2022 or the date on which the unit shall

install all plant and machinery for Zero Liquid Discharge for distillery plant .

4. The unit shall inform UPPCB before operation of the plant and the plant shall be operational after the inspection of UPPCB officials.
5. Unit shall dispose spent wash through MEE and the concentrated spent wash shall be disposed through Bio composting in 58 Acre biocompost yard.
6. Unit Shall restrict lined storage capacity to 15 days of spent wash generation.
7. Unit shall operate in Zero Liquid Discharge and no effluent is allowed to discharge outside the premises.
8. Unit shall comply with the directions of Hon'ble Supreme Court, Hon'ble NGT passed by time to time.
9. Unit shall install Electromagnetic Flow Meter at inlet and outlet of STP and shall maintain the records.
10. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasons by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
11. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
12. Unit must operate and maintain properly the installed flow meter and web camera and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
14. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
15. Unit shall comply with the conditions of NOC issued by ground water department Govt. of Uttar Pradesh for abstraction of ground water, valid till 08.04.2024.
16. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
17. Unit shall dispose the Hazardous waste generated i.e. used oil through authorized recycler and send detaklis in prescribed format (Form 10) to UPPCB.
18. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 .
19. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
20. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.
21. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
22. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
23. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
24. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**AJAY
KUMAR
SHARMA**
Chief Environment Officer

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AJAY KUMAR
SHARMA
Date: 2022.09.29
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Copy to:

Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

**AJAY KUMAR
SHARMA**
Chief Environment Officer

Digitally signed by AJAY KUMAR
SHARMA
Date: 2022.09.29 12:09:46 +05'30'

ANNEXURE R/5

Compliance status of conditions stipulated in Water and Air Combined Dual Mode Consent of Molasses & Grain and Malt Spirit Plant dated 19.09.2022 issued by UPPCB with validity from 01.10.2022 to 31.12.2026.		
Sr. No	Stipulation	Compliance status
Conditions under Water (Prevention and Control of Pollution) Act, 1974		
1.	Daily quantity of effluent discharge (KLD): a) Kind – domestic b) Quantity (KLD) – 1200 c) Treatment facility – STP d) Discharge Point - Ground	The production and domestic effluent quantity/treatment facilities are being maintained as per consent conditions.
2.	Trade Effluent Treatment and Disposal: - The Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality is being operated to maintain treatment requirement and zero effluent discharge.	Zero Liquid Discharge (“ZLD”) is maintained.
3.	The treated effluent is being recycled to the maximum extent and being reused within the premises for gardening etc. Quality of the treated effluent meets to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time:- Industrial Effluent Quality Standard S.No. Parameter Standard 1 Zero Liquid Discharge ZLD	Complied
4.	Sewage Treatment and Disposal: - The comprehensive STP as is required with reference to influent quantity and quality has been installed and being	Complied

	operated efficiently. In case of stoppage of functioning of STP, production shall be stopped immediately and the Board shall be intimated by fax/phone/email with a report in this regard shall be dispatched immediately.	
5.	The treated sewage is being reused in gardening as far as possible. The STP is being maintained continuously so as to achieve the quality of the treated sewage to the following standards: a) pH: 5.5-9 b) BOD (mg/L): 30mg/l c) TSS (mg/L): 100mg/l	Complied

Conditions under Air (Prevention and Control of Pollution) Act, 1981

1.	The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: <u>Air Pollution source details:</u>	It is submitted that the condition has been complied with. Copy of Analysis Report is annexed with the Compliance Report @ Page No.48 to 64.																								
	<table border="1"> <thead> <tr> <th>Nos.</th> <th>Air Pollution Source</th> <th>Type of fuel</th> <th>Stack no</th> <th>Control Device</th> <th>Height of Stack</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Boiler of 30 TPH</td> <td>Rice husk wood chips</td> <td>1</td> <td>Particulate Matter</td> <td>Electrostatic Precipitator as APCS along with stack height of 45 meter from ground level</td> </tr> <tr> <td>2</td> <td>Boiler of 26 TPH</td> <td>Bio gas</td> <td>2</td> <td>Particulate Matter</td> <td>stack height 45 meter from ground level</td> </tr> <tr> <td>3</td> <td>Boiler of 65 TPH</td> <td>Rice husk, Coal, wood chips</td> <td>3</td> <td>Particulate Matter</td> <td>Electrostatic Precipitator as APCS along with stack height of 65 meter from ground level</td> </tr> </tbody> </table>	Nos.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack	1	Boiler of 30 TPH	Rice husk wood chips	1	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 45 meter from ground level	2	Boiler of 26 TPH	Bio gas	2	Particulate Matter	stack height 45 meter from ground level	3	Boiler of 65 TPH	Rice husk, Coal, wood chips	3	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 65 meter from ground level	
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3	Boiler of 65 TPH	Rice husk, Coal, wood chips	3	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 65 meter from ground level																					

		DG set 1250 KVA,				12 meter, 12 meter , 12 meter,12 meter,12 meter,12 meter,12 meter,30 meter and 30 meter from Ground level.	
4		1250 KVA, 750 KVA, 700 KVA, 625 KVA, 380 KVA, 1500 KVA,1500 KVA	Diesel	4	Particulate Matter		
5		Bio-Gas generator 1200 KVA, 1200 KVA	Bio gas	5	Particulate Matter	12 meters from ground level	
<p><u>Emission Quality Standards:</u></p> <p>In case of stoppage of functioning of air pollution control equipment, production shall be stopped immediately, and the Board shall be intimated by fax/phone/email with a report in this regard shall be dispatched immediately.</p>							
2.	The unit will not use any type of restricted fuel.						Complied
3.	Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-						It is submitted that the condition is complied with.

	Standards for Noise level in db(A) Leq		Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time		
	75	70	65	55	55	45	50	40		
<p>Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.</p>										
Essential Documents to be submitted										
1.	Environment Statement in Form-V of Environment (Protection) Rules, 1986 is to be submitted.									Complied Copy of Environment Statement is annexed with the Compliance Report at Page 71 to 74
2.	Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area is to be submitted.									Complied Photographs of ETP/APCs/Waste Storage Area annexed with the Compliance Report at Page 75 to 92.
3.	Unit has to comply with the following specific & general conditions. Non-compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules									Complied

4.	In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:- http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board	Complied. Miyawaki Forest has been developed and 2300 plants have been planted. Photographs and copy of Bank Guarantee is annexed with the Compliance Report at Pages 93 to 94
5.	If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction, then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months' time failing which CTO will be revoked.	Permission/NOC for abstraction of ground water from UPGWA has been obtained. Further, it is undertaken that unit shall comply with various conditions of the NOC. Copy of UPGWD Ground water NOC annexed with the Compliance Report at Pages 95 to 103
Specific Conditions		
1.	This Consent to Operate is valid for production of 374 KLD ENA by using Molasses/Sugar Syrup/cane juice/Malt/Grain.	As per the condition the plant is operating on dual mode with 65 TPH new Boiler.
2.	Unit shall dispose spent wash through MEE and the concentrated spent wash shall be disposed through Bio composting in 58 Acre bio-compost yard	Unit is disposing spent wash through MEE and the concentrated spent wash shall be disposed

		through Bio composting in 58 Acre bio-compost yard.
3.	Unit Shall restrict lined storage capacity to 15 days of spent wash generation	Complied
4.	Unit shall operate in Zero Liquid Discharge and no effluent is allowed to discharge outside the premises.	Unit is operating on Zero Liquid Discharge and no effluent is allowed to discharge outside the premises.
5.	Unit shall comply with the directions of Hon'ble Supreme Court, Hon'ble NGT passed by time to time.	Complied
6.	Unit shall install Electromagnetic Flow Meter at inlet and outlet of STP and shall maintain the records.	Complied
7.	Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.	Complied
8.	Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB. The unit must operate and maintain properly the installed flow meter and web camera and shall ensure online connectivity of flow meter and web camera with server of CPCB and UPPCB.	Complied
9.	Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of	Unit has developed Green Belt in minimum 33 percent area of

	U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com	Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board.
10.	Process effluent / any wastewater shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond	Process effluent / any waste water is not being allowed to mix with storm water. Storm water drain shall be passed through guard pond.
11.	Unit shall comply with the conditions of NOC issued by ground water department Govt. of Uttar Pradesh for abstraction of ground water, valid till 08.04.2024.	Complied
12.	The overall noise levels in and around area is being kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.	Complied Copy of Noise analysis report is annexed with the Compliance Report at Pages ___ to ___
13.	Unit shall dispose the Hazardous waste generated i.e. used oil through authorized recycler and send details in prescribed format (Form 10) to UPPCB.	Unit is maintaining the disposal of the Hazardous waste generated i.e. used oil through authorized recycler and sending details in prescribed format (Form 10) to UPPCB.

14.	Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.	Unit is complying with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
15.	Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.	Unit is complying with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submitting copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
16.	Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.	Hazardous waste submitted compliance copy is annexed with the Compliance Report at Pages 104 to 113
17.	Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.	Complied
18.	Unit shall submit ground water quality monitoring report done by MoEFCC approved laboratory in every 3 months	Unit is regularly submitting ground water quality

		monitoring report done by MoEF & CC approved laboratory in every 3 months. Latest Analysis Report is attached with the Compliance Report at Pages 114 to 122
19.	Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.	The ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis is being submitted. Analysis Report is annexed at Pages 59 to 64
20.	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEFCC and shall report to the UPPCB	Analysis report is annexed at Pages 48 to 64
21.	Without the prior consent of the Board unit shall not bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	Complied
22.	The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof	The Unit is maintaining good house keeping. All valves/pipes/sewer/drains etc. are maintained leak-proof
23.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control	The industry has provided uninterrupted

	equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
24.	The industry shall provide Inspection Book at the time of inspection to the Board's officials	It is being maintained.
25.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Complied
26.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Complied

RKL / SR. VP (P)/482

10.07.2023

To,
Member Secretary,
U.P. Pollution Control Board,
Building No TC-12V, Vibhuti Khand ,
Gomati Nagar , LUCKNOW - 226010

Sub.: - Compliance status of Water & Air Combined Consent conditions of RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIRIT PLANT.

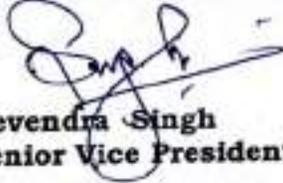
Dear Sir,

In reference to Water and Air Combined Consent conditions of Molasses & Grain Dual Mode and Malt Spirit Plant of Radico Khaitan Limited, Rampur, U.P. - 244901. Please find enclosed under cover of this letter compliance status of June.-2023 in continuation of compliance status submitted till March.-2023 of same. We understand the same is in line with your requirement.

Kindly acknowledge the receipt.

Thanking you,
With regards,

For RADICO KHAITAN LIMITED, RAMPUR


Devendra Singh
Senior Vice President (P)

CC:- 1. Regional Officer, UPPCB, 1-A/ INS-1, Avas Vikas Colony Buddhi vihar, Delhi Road - Moradabad U.P

Radico Khaitan Limited

ISO 9001 : 2015 & 22000 : 2005 Certified Company

Regd. Office : Bareilly Road, Rampur-244901 (U.P.)

Tel. : EPABX (0585) 2350801, 2350802, Fax : (0585) 2350009

Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi-110044

Tel : (01-11) 40975400/444/500/555, Fax : (01-11) 41678841-42, 41676718 (Experts)
e-mail : info@radico.co.in

website : www.radicoKhaitan.com

CIN No. L26941UP1983PLC027278

**Compliance status of
Conditions of Water & Air
Combined Dual Mode
Consent of Molasses &
Grain And Malt Spirit Plant
of Radico Khaitan Limited
Rampur, U.P. - 244901
June. -2023**

Conditions and compliance status of Consent of Radico Khaitan Limited, Rampur, U.P.-244901:-

1. This CCA RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIR PLANT **granted for the period from 01/10/2022 to 31/12/2026** and valid for manufacturing of following products.

	Product	Quantity	Unit
	ENA	374	Kilo Liters/Day

2. Conditions under Water(Prevention & Control of Pollution)Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity (KLD)	Treat ment facility	Discharge point
Domestic	120 KLD	STP	ground

Compliance Status:- The production and domestic effluent quantity / treatment facility are being maintained as per consent conditions.

(ii) Trade Effluent Treatment and Disposal:-The Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality is being operated to maintain treatment requirement and zero effluent discharge.

Compliance Status:- ZLD maintained.

(iii) The treated effluent is being recycled to the maximum extent and being reused within the premises for gardening etc. Quality of the treated effluent meets to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Zero Liquid Discharge	ZLD

(iv) Sewage Treatment and Disposal :- The comprehensive STP as is required with reference to influent quantity and quality has been installed and being operated efficiently . In case of stoppage of functioning of STP, production shall be stopped immediately and

the Board shall be intimated by fax/phone/email with a report in this regard shall be dispatched immediately.

Compliance Status:- Complied.

(v) The treated sewage is being reused in gardening as far as possible. The STP is being maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S N o .	Parameters	Standards
1	pH	5.5-9
2	BOD (mg/L)	30mg/l
3	TSS (mg/L)	100mg/l

Compliance Status:- Complied.

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended:-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details: -

No.	S	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1		Boiler of 30 TPH	Rice husk wood chips	1	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 45 meter from ground level
2		Boiler of 26 TPH	Bio gas	2	Particulate Matter	stack height 45 meter from ground level

3	Boiler of 65 TPH	Rice husk, Coal, wood chips	3	Particulate Matter	Electrostatic Precipitator as APCs along with stack height of 65 meter from ground level
4	DG set 1250 KVA, 1250 KVA, 750 KVA, 700 KVA, 625 KVA, 380 KVA, 1500 KVA,1500 KVA	Diesel	4	Particulate Matter	12 meter, 12 meter, 12 meter, 12 meter, 12 meter, 30 meter and 30 meter from Ground level.
5	Bio-Gas generator 1200 KVA, 1200 KVA	Bio gas	5	Particulate Matter	12 meters from ground level

Emission Quality Standards:-

In case of stoppage of functioning of air pollution control equipment, production shall be stopped immediately and the Board shall be intimated by fax/phone/email with a report in this regard shall be dispatched immediately.

Compliance Status:- Analysis report is attached as Annexure – 1.

(ii) The unit is not using any type of restricted fuel.

Compliance Status:- Complied.

iii) Noise from the D.G. Set and other source(s) is being controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

Compliance Status:- Analysis report is attached as annexure – 2.

4. Following Essential documents are hereby being submitted by the Industry/Unit as Applicable:-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

Compliance Status:- Environment statement is attached as annexure – 3.

- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

Compliance status:- Attached as annexure – 4.

5. Unit is complying with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in order to avoid legal action under the aforesaid Acts and Rules.

6. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh, we have developed Miyawaki Forest as per the SOP available at URL:- <http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, and a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) has been furnished.

Miyawaki Forest has been developed and 2300 no. of plants are planted. Photo Graph & Bank guarantee copy is attached as annexure – 5.

7. The permission/ No objection certificate for abstraction of ground water from SGWA for water abstraction has been obtained . We undertake that we shall comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within stipulated time.

Compliance status:- UPGWD Ground water NOC are attached as annexure – 6.

Specific Condition:-

1. As per the condition of the consent we are hereby submitting that Plant is operating on dual mode with 65 TPH new Boiler.
2. Unit is disposing spent wash through MEE and the concentrated spent wash shall be disposed through Bio composting in 58 Acre bio-compost yard.
3. The lined storage capacity is being maintained to 15 days of spent wash generation equivalent only.
4. Unit is operating on Zero Liquid Discharge and no effluent is allowed to discharge outside the premises.
5. Unit shall keep on complying with the directions of Hon'ble Supreme Court, Hon'ble NGT passed by time to time.
6. Unit shall install Electromagnetic Flow Meter at inlet and outlet of STP and shall maintain the records.

Compliance Status:- Complied.

7. Fly ash is being stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.

Compliance Status:- Complied.

8. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB. Unit must operate and maintain properly the installed flow meter and web camera and shall ensure online connectivity of flow meter and web camera with server of CPCB and UPPCB.

Compliance Status:- It's being done.

9. Unit has developed Green Belt in minimum 33 percent area of Industrial Premises as

per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board.

10. Process effluent / any waste water is not being allowed to mix with storm water. Storm water drain shall be passed through guard pond.

11. Unit is complying with the conditions of NOC issued by ground water department Govt. of Uttar Pradesh for abstraction of ground water, valid till 08.04.2024.

Compliance Status:- Complied.

12. The overall noise levels in and around area is being kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.

Compliance Status:- Noise analysis report attached as annexure-2.

13. Unit is maintaining the disposal of the Hazardous waste generated i.e. used oil through authorized recycler and sending details in prescribed format (Form 10) to UPPCB.

14. Unit is complying with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.

15. Unit is complying with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submitting copy of Form 10 regarding Manifest for Hazardous and Other Wastes.

16. Unit is complying with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submitting Annual Returns to State Board in Form IV.

Compliance Status:- Hazardous waste submitted compliance copy is attached as annexure -7.

17. Unit is complying with the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

18. Unit is regularly submitting ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.

Compliance Status:- Latest Analysis report is attached as annexure – 8.

19. The ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis is being submitted.

Compliance Status:- Analysis report is attached as annexure – 1.

General Conditions: -

1. The applicant shall get analyzed the samples of effluent/emission/hazardous wastes at least once a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

Compliance Status:- Analysis report is attached as annexure – 1.

2. Without the prior consent of the Board unit shall not bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The Unit is maintaining good house keeping. All valves/pipes/sewer/drains etc. are maintained leak-proof
4. The industry has provided uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
5. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

Compliance Status:- it's being maintained.

6. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
7. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

Compliance Status:- it's being maintained.



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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	SE-230611/0015
Test Report No.	:	GEL-2306/2890
ULR Number	:	TC-718623000004014F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	EMISSION FROM: BOILER-TBW - 26.0 TPH
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 15.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	BIO GAS:- 81000 NM ³ /DAY APPROX]
Stack Height (From Ground level)	:	45.0 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	1200 mm
Stack Temperature (K)	:	386
Ambient Temperature (K)	:	309
Average Velocity [m/sec.]	:	6.1
Flow Rate of SPM [LPM]	:	18.0
Flow Rate of Gases [LPM]	:	2.5
Quantity of emission(m ³ /Hr)	:	24823.584
APCS	:	NILL

ANALYSIS RESULT

S No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[mg/Nm ³]	61	150*	IS:11255(part-1):1985 (RA:2019)
2.	OXIDES OF NITROGEN	[mg/Nm ³]	45	NOT SPECIFIED	IS:11255(part-7):2005 (RA:2022)
3.	SULPHUR DIOXIDE	[mg/Nm ³]	30.7	NOT SPECIFIED	IS:11255(part-2):1985 (RA:2019)
4.	CARBON MONOXIDE	% BY VOLUME	0.24	1*	IS:13270:2019

*CPCB's Emission Standard.

(Checked By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

- Note:
1. The results listed refer only to the tested samples and applicable parameters.
 2. The samples will be destroyed after 15 days of sampling.
 3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
 4. Subject to Ghaziabad Jurisdiction only.

END OF REPORT



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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	SE-230611/0016
Test Report No.	:	GEL-2306/2891
ULR Number	:	TC-718623000004015F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	EMISSION FROM: BOILER-CBL - 30.0 TPH
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 15.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	RICE HUSK/ BIO GAS:- 131 MT/DAY APPROX]
Stack Height (From Ground level)	:	45.0 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	1200 mm
Stack Temperature (K)	:	392
Ambient Temperature (K)	:	309
Average Velocity [m/sec.]	:	6.8
Flow Rate of SPM [LPM]	:	20.0
Flow Rate of Gases [LPM]	:	2.4
Quantity of emission(m ³ /Hr)	:	27672.192
APCS	:	NILL

ANALYSIS RESULT

S No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[mg/Nm ³]	109	150*	IS:11255(part-1):1985 (RA:2019)
2.	OXIDES OF NITROGEN	[mg/Nm ³]	54	NOT SPECIFIED	IS:11255(part-7):2005 (RA:2022)
3.	SULPHUR DIOXIDE	[mg/Nm ³]	36.1	NOT SPECIFIED	IS:11255(part-2):1985 (RA:2019)
4.	CARBON MONOXIDE	% BY VOLUME	0.25	1*	IS:13270:2019

*CPCB'S Emission Standard.


(Checked By)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

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 2. The samples will be destroyed after 15 days of sampling.
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END OF REPORT



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8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	SE-230611/0017
Test Report No.	:	GEL-2306/2892
ULR Number	:	TC-718623000004016F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	EMISSION FROM: BOILER-CBL-3(65.0 TPH)
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 15.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	RICE HUSK , COAL & BIO GAS
Stack Height (From Ground level)	:	65.0 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	2400 mm
Stack Temperature [K]	:	398
Ambient Temperature (K)	:	308
Average Velocity [m/sec.]	:	6.6
Flow Rate of SPM [LPM]	:	19.0
Flow Rate of Gases [LPM]	:	2.7
Quantity of emission(m ³ /Hr)	:	107433.216
APCS	:	ESPL

ANALYSIS RESULT

S No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[mg/Nm ³]	46	150*	IS:11255(part-1):1985 (RA:2019)
2.	OXIDES OF NITROGEN	[mg/Nm ³]	39	NOT SPECIFIED	IS:11255(part-7):2005 (RA:2022)
3.	SULPHUR DIOXIDE	[mg/Nm ³]	24.8	NOT SPECIFIED	IS:11255(part-2):1985 (RA:2019)
4.	CARBON MONOXIDE	% BY VOLUME	0.16	1*	IS:13270:2019

*CPCB's Emission Standard.


(Checked By)
INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

- Note:
1. The results listed refer only to the tested samples and applicable parameters.
 2. The samples will be destroyed after 15 days of sampling.
 3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
 4. Subject to Ghaziabad Jurisdiction only.

END OF REPORT



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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.)
Sample Identification No.	:	SE-230610/0018
Test Report No.	:	GEL-2306/2896
ULR Number	:	TC-718623000004020F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	STACK EMISSION FROM: D.G. SET - 750 KVA
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	10.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 26.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	H.S.D- 70.0 -75.0Ltr/Hr (APPROX))
Stack Height (From Ground level)	:	12 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	150 mm
Stack Temperature (K)	:	483
Ambient Temperature (K)	:	309
Average Velocity (m/sec.)	:	14.2
Flow Rate of SPM [LPM]	:	20.0
Flow Rate of Gases [LPM]	:	2.5
Quantity of emission(m ³ /Hr)	:	909.90

ANALYSIS RESULT

S No.	PARAMETER	Unit	RESULTS	LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[g/kw-hr]	0.15	0.2	IS:11255(part-1): 1985 (RA:2019)
2.	OXIDES OF NITROGEN	[g/kw-hr]	1.12	4.0	IS:11255(part-7):2005 (RA:2022)
3.	HYDROCARBON	[g/kw-hr]	0.88		GEL/SOP-HC/SE
4.	CARBON MONOXIDE	[g/kw-hr]	1.36	3.5	IS:13270:2019

*CPCB'S Emission Standard for Diesel Generator Sets (Engine rating <800 KW)


(Checked By)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

- Note:
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 2. The samples will be destroyed after 15 days of sampling.
 3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
 4. Subject to Ghaziabad Jurisdiction only.

END OF REPORT



364 GLOBAL ENVIRO Laboratories

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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.)
Sample Identification No.	:	SE-230610/0019
Test Report No.	:	GEL-2306/2897
ULR Number	:	TC-718623000004021F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	STACK EMISSION FROM: D.G. SET - 700 KVA
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	10.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 16.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	H.S.D- 70.0 -75.0Ltr/Hr (APPROX)
Stack Height (From Ground level)	:	12 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	150 mm
Stack Temperature (K)	:	488
Ambient Temperature (K)	:	309
Average Velocity (m/sec.)	:	16.3
Flow Rate of SPM (LPM)	:	20.0
Flow Rate of Gases (LPM)	:	2.4
Quantity of emission(m ³ /Hr)	:	1036.43

ANALYSIS RESULT

S No.	PARAMETER	Unit	RESULTS	*LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[g/kw-hr]	0.14	0.2	IS:11255(part-1):1985 (RA:2019)
2.	OXIDES OF NITROGEN	[g/kw-hr]	1.08	4.0	IS:11255(part-7):2005 (RA:2022)
3.	HYDROCARBON	[g/kw-hr]	0.76		GEL/SOP-HC/SE
4.	CARBON MONOXIDE	[g/kw-hr]	1.24	3.5	IS:13270:2019

*CPCB'S Emission Standard for Diesel Generator Sets (Engine rating <800 kW)


(Checked By)
INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.)
Sample Identification No.	:	SE-230610/0020
Test Report No.	:	GEL-2306/2898
ULR Number	:	TC-718623000004022F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	STACK EMISSION FROM: D.G. SET - 625 KVA
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	10.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 16.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	H.S.D- 45.0 -55.0Ltr/Hr (APPROX)
Stack Height (From Ground level)	:	12 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	150 mm
Stack Temperature (K)	:	469
Ambient Temperature (K)	:	309
Average Velocity (m/sec.)	:	13.9
Flow Rate of SPM (LPM)	:	20.0
Flow Rate of Gases (LPM)	:	2.3
Quantity of emission(m ³ /Hr)	:	883.83

ANALYSIS RESULT

S No.	PARAMETER	Unit	RESULTS	*LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[g/kw-hr]	0.13	0.2	IS:11255(part-1): 1985 (RA:2019)
2.	OXIDES OF NITROGEN	[g/kw-hr]	1.03	4.0	IS:11255(part-7):2005 (RA:2022)
3.	HYDROCARBON	[g/kw-hr]	0.62		GEL/SOP-HC/SE
4.	CARBON MONOXIDE	[g/kw-hr]	1.11	3.5	IS:13270:2019

*CPCB's Emission Standard for Diesel Generator Sets (Engine rating <800 KW)

(Checked By)

INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



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PLOT NO. 4, KHAJRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.)
Sample Identification No.	:	SE-230610/0021
Test Report No.	:	GEL-2306/2899
ULR Number	:	TC-718623000004023F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	STACK EMISSION FROM: D.G. SET - 380 KVA
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	10.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 16.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	H.S.D- 45.0 -55.0Ltr/Hr (APPROX)
Stack Height (From Ground level)	:	12 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	150 mm
Stack Temperature [K]	:	453
Ambient Temperature [K]	:	309
Average Velocity [m/sec.]	:	16.9
Flow Rate of SPM [LPM]	:	20.0
Flow Rate of Gases [LPM]	:	2.2
Quantity of emission(m ³ /Hr)	:	1074.58

ANALYSIS RESULT

S No.	PARAMETER	Unit	RESULTS	*LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[g/kw-hr]	0.11	0.2	IS:11255(part-1):1985 (RA:2019)
2.	OXIDES OF NITROGEN	[g/kw-hr]	1.03	4.0	IS:11255(part-7):2005 (RA:2022)
3.	HYDROCARBON	[g/kw-hr]	0.63		GEL/SOP-HC/SE
4.	CARBON MONOXIDE	[g/kw-hr]	1.08	3.5	IS:13270:2019

*CPCB'S Emission Standard for Diesel Generator Sets (Engine rating <800 kW)

(Checked By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

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 E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.)
Sample Identification No.	:	SE-230610/0022
Test Report No.	:	GEL-2306/2900
ULR Number	:	TC-718623000004024F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	STACK EMISSION FROM: D.G. SET NO. 1-1250 KVA
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	10.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 16.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	H.S.D. -130 -140 Ltr/Hr (APPROX)
Stack Height (From Ground level)	:	12 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	150 mm
Stack Temperature (K)	:	583
Ambient Temperature (K)	:	309
Average Velocity [m/sec.]	:	17.3
Flow Rate of SPM [LPM]	:	20.0
Flow Rate of Gases [LPM]	:	2.9
Quantity of emission[m ³ /Hr]	:	1100.02

ANALYSIS RESULT

S No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[mg/Nm ³]	71	75	IS:11255(part-1):1985 (RA:2019)
2.	SULPHUR DIOXIDE	[mg/Nm ³]	11.3	NOT SPECIFIED	IS:11255(part-2):1985 (RA:2019)
3.	CARBON MONOXIDE	[mg/Nm ³]	75.9	150	IS:13270:2019
4.	NMHC (as C)	mg/Nm ³	26.3	100	GEL/SOP-NMHC/SE
5.	OXIDES OF NITROGEN	ppmv	542	710	IS:11255(part-7):2005 (RA:2022)

*CPCB'S Emission Standard for Diesel Generator Sets (Engine rating >600 KW)

(Checked By)

INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
 (Authorized Signatory)

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END OF REPORT



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TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.)
Sample Identification No.	:	SE-230620/0023
Test Report No.	:	GEL-2306/2901
ULR Number	:	TC-718623000004025F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	STACK EMISSION FROM: D.G. SET NO. 2-1250 KVA
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	10.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 16.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	H.S.D. -130 -140 Ltr/Hr (APPROX)
Stack Height (From Ground level)	:	12 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	150 mm
Stack Temperature (K)	:	586
Ambient Temperature (K)	:	309
Average Velocity [m/sec.]	:	18.9
Flow Rate of SPM [LPM]	:	20.0
Flow Rate of Gases [LPM]	:	2.1
Quantity of emission(m ³ /Hr)	:	1201.75

ANALYSIS RESULT

S No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[mg/Nm ³]	68	75	IS:11255(part-1):1985 (RA:2019)
2.	SULPHUR DIOXIDE	[mg/Nm ³]	9.3	NOT SPECIFIED	IS:11255(part-2):1985 (RA:2019)
3.	CARBON MONOXIDE	[mg/Nm ³]	72.9	150	IS:13270:2019
4.	NMHC (as C)	mg/Nm ³	23.3	100	GEL/SOP-NMHC/SE
5.	OXIDES OF NITROGEN	ppmv	536	710	IS:11255(part-7):2005 (RA:2022)

*CPCB'S Emission Standard for Diesel Generator Sets (Engine rating >800 KW)

(Checked By)

INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR

(Authorized Signatory)

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END OF REPORT



PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.)
Sample Identification No.	:	SE-230620/0024
Test Report No.	:	GEL-2306/2902
ULR Number	:	TC-718623000004026F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	STACK EMISSION FROM: BIO GAS ENGINE NO. 2 (1200 KVA)
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	10.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 16.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	BIO GAS, ~330 Nm ³ /Hr (APPROX)
Stack Height (From Ground level)	:	12 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	150 mm
Stack Temperature (K)	:	488
Ambient Temperature (K)	:	309
Average Velocity [m/sec.]	:	16.7
Flow Rate of SPM [LPM]	:	20.0
Flow Rate of Gases [LPM]	:	2.5
Quantity of emission(m ³ /Hr)	:	1061.86

ANALYSIS RESULT

S No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[mg/Nm ³]	64	75	IS:11255(part-1):1985 (RA:2019)
2.	SULPHUR DIOXIDE	[mg/Nm ³]	8.3	NOT SPECIFIED	IS:11255(part-2):1985 (RA:2019)
3.	CARBON MONOXIDE	[mg/Nm ³]	68.9	150	IS:13270:2019
4.	NMHC (as C)	mg/Nm ³	21.3	100	GEL/SOP-NMHC/SE
5.	OXIDES OF NITROGEN	ppmv	532	710	IS:11255(part-7):2005 (RA:2022)

*CPCB's Emission Standard for Diesel Generator Sets (Engine rating >800 KW)


(Checked By)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



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TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.)
Sample Identification No.	:	SE-230610/0025
Test Report No.	:	GEL-2306/2903
ULR Number	:	TC-718623000004027F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/SE
Testing Location	:	PERMANENT FACILITY
Monitoring Description	:	STACK EMISSION FROM: BIO GAS ENGINE NO. 3 (1200 KVA)
Sample Collection Date	:	10.06.2023
Instrument Used For Sampling	:	STACK SAMPLER
Sampling Duration	:	3600 sec
Sample Collected by	:	GEL STAFF
Sampling Location	:	PORT HOLE
Date of Sample Receipt	:	10.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	11.06.2023 To 16.06.2023

SAMPLE SOURCE DETAILS

Type & Consumption of Fuels	:	BIO GAS, -328 Nm ³ /Hr (APPROX)
Stack Height (From Ground level)	:	12 meter
Stack Height (From Roof level)	:	-
Stack Diameter (at Port Hole)	:	150 mm
Stack Temperature (K)	:	494
Ambient Temperature (K)	:	309
Average Velocity [m/sec.]	:	14.7
Flow Rate of SPM [LPM]	:	20.0
Flow Rate of Gases [LPM]	:	2.7
Quantity of emission(m ³ /Hr)	:	934.69

ANALYSIS RESULT

S No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	PARTICULATE MATTER	[mg/Nm ³]	61	75	IS:11255(part-1):1985 (RA:2019)
2.	SULPHUR DIOXIDE	[mg/Nm ³]	9.7	NOT SPECIFIED	IS:11255(part-2):1985 (RA:2019)
3.	CARBON MONOXIDE	[mg/Nm ³]	71.9	150	IS:13270:2019
4.	NMHC (as C)	mg/Nm ³	23.3	100	GEL/SOP-NMHC/SE
5.	OXIDES OF NITROGEN	ppmv	528	710	IS:11255(part-1):2005 (RA:2022)

*CPCB'S Emission Standard for Diesel Generator Sets (Engine rating >800 KW)

(Checked By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample identification No.	:	AA-230611/006
Test Report No.	:	GEL-2306/2878
ULR Number	:	TC-718623000004002F
Date of issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/AA
Testing Location	:	PERMANENT FACILITY
Sample Description	:	AMBIENT AIR
Sample Collection Date	:	11.06.2023
Sample Collected by	:	GEL STAFF
Instrument Used For Sampling	:	PM ₁₀ + PM _{2.5} Sampler
Sampling Duration	:	10.06.2023 To 11.06.2023
Sampling Location	:	NEAR FACTORY GATE
Ambient Temperature (K)	:	30 ^o
Weather Condition	:	SUNNY
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	12.06.2023 To 16.06.2023

ANALYSIS RESULTS

S. No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	Suspended Particulate Matter	[$\mu\text{g}/\text{m}^3$]	148	Not Specified	IS:5182(part-4):1999 (RA:2019)
2.	Particulate Matter (Size <10 μm)	[$\mu\text{g}/\text{m}^3$]	96	100*	IS:5182(part-23):2006 (RA:2022)
3.	Nitrogen Dioxide (as NO ₂)	[$\mu\text{g}/\text{m}^3$]	42.5	80*	IS:5182(part-6):2006 (RA :2022)
4.	Sulphur Dioxide (as SO ₂)	[$\mu\text{g}/\text{m}^3$]	17.6	80*	IS:5182(part-2):2001 (RA :2022)
5.	Carbon Monoxide (CO)	[mg/m ³]	0.88	4**	IS:5182(part-10):1999 (RA:2019)

*CPCB's specification for Ambient Air Quality for 24 hours.
**CPCB's specification for Ambient Air Quality for 1.0 hour.

(Checked By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	AA-230611/007
Test Report No.	:	GEL-2306/2879
ULR Number	:	TC-718623000004003F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/AA
Testing Location	:	PERMANENT FACILITY
Sample Description	:	AMBIENT AIR
Sample Collection Date	:	11.06.2023
Sample Collected by	:	GEL STAFF
Instrument Used For Sampling	:	PM ₁₀ + PM _{2.5} Sampler
Sampling Duration	:	10.06.2023 To 11.06.2023
Sampling Location	:	NEAR ADMIN BLOCK
Ambient Temperature (K)	:	308
Weather Condition	:	SUNNY
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	12.06.2023 To 16.06.2023

ANALYSIS RESULTS

S. No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	Suspended Particulate Matter	[$\mu\text{g}/\text{m}^3$]	136	Not Specified	IS:5182(part-4):1999 (RA:2019)
2.	Particulate Matter (Size <10 μm)	[$\mu\text{g}/\text{m}^3$]	95	100*	IS:5182(part-23):2006 (RA:2022)
3.	Nitrogen Dioxide (as NO_2)	[$\mu\text{g}/\text{m}^3$]	40.2	80*	IS:5182(part-6):2006 (RA:2022)
4.	Sulphur Dioxide (as SO_2)	[$\mu\text{g}/\text{m}^3$]	18.1	80*	IS:5182(part-2):2001 (RA:2022)
5.	Carbon Monoxide (CO)	[mg/m^3]	0.84	4**	IS:5182(part-10):1999 (RA:2019)

*CPCB's specification for Ambient Air Quality for 24 hours.
**CPCB's specification for Ambient Air Quality for 1.0 hour.

(Checked By)

INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	AA-230611/008
Test Report No.	:	GEL-2306/2880
ULR Number	:	TC-718623000004004F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/AA
Testing Location	:	PERMANENT FACILITY
Sample Description	:	AMBIENT AIR
Sample Collection Date	:	11.06.2023
Sample Collected by	:	GEL STAFF
Instrument Used For Sampling	:	PM 10 + PM 2.5 Sampler
Sampling Duration	:	10.06.2023 To 11.06.2023
Sampling Location	:	NEAR TBW BOILER
Ambient Temperature (K)	:	310
Weather Condition	:	SUNNY
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	12.06.2023 To 16.06.2023

ANALYSIS RESULTS

S. No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	Suspended Particulate Matter	[$\mu\text{g}/\text{m}^3$]	162	Not Specified	IS:5182(part-4):1999 (RA:2019)
2.	Particulate Matter (Size <10 μm)	[$\mu\text{g}/\text{m}^3$]	97	100*	IS:5182(part-23):2006 (RA:2022)
3.	Nitrogen Dioxide (as NO_2)	[$\mu\text{g}/\text{m}^3$]	38.3	80*	IS:5182(part-6):2006 (RA:2022)
4.	Sulphur Dioxide (as SO_2)	[$\mu\text{g}/\text{m}^3$]	17.4	80*	IS:5182(part-2):2001 (RA:2022)
5.	Carbon Monoxide (CO)	[mg/m^3]	0.87	4**	IS:5182(part-10):1999 (RA:2019)

*CPCB'S specification for Ambient Air Quality for 24 hours.
**CPCB'S specification for Ambient Air Quality for 1.0 hours.

(Checked By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

- Note:
1. The results listed refer only to the tested samples and applicable parameters.
 2. The samples will be destroyed after 15 days of sampling.
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 4. Subject to Ghaziabad Jurisdiction only.

END OF REPORT



374 GLOBAL ENVIRO Laboratories

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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenviroiab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample identification No.	:	AA-230611/009
Test Report No.	:	GEL-2306/2881
ULR Number	:	TC-718623000004005F
Date of issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/AA
Testing Location	:	PERMANENT FACILITY
Sample Description	:	AMBIENT AIR
Sample Collection Date	:	11.06.2023
Sample Collected by	:	GEL STAFF
Instrument Used For Sampling	:	PM ₁₀ + PM _{2.5} Sampler
Sampling Duration	:	10.06.2023 To 11.06.2023
Sampling Location	:	NEAR GSP BOILER
Ambient Temperature (K)	:	310
Weather Condition	:	SUNNY
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	12.06.2023 To 16.06.2023

ANALYSIS RESULTS

S. No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	Suspended Particulate Matter	[$\mu\text{g}/\text{m}^3$]	159	Not Specified	IS:5182(part-4):1999 (RA:2019)
2.	Particulate Matter (Size <10 μm)	[$\mu\text{g}/\text{m}^3$]	94	100*	IS:5182(part-23):2006 (RA:2022)
3.	Nitrogen Dioxide (as NO ₂)	[$\mu\text{g}/\text{m}^3$]	44.3	80*	IS:5182(part-6):2006 (RA :2022)
4.	Sulphur Dioxide (as SO ₂)	[$\mu\text{g}/\text{m}^3$]	18.8	80*	IS:5182(part-2):2001 (RA :2022)
5.	Carbon Monoxide (CO)	[mg/m ³]	0.96	4**	IS:5182(part-10):1999 (RA:2019)

*CPCB Specification for Ambient Air Quality for 24 hours.
**CPCB's specification for Ambient Air Quality for 1.0 hour.

(Checked By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenviroclab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	AA-230611/0010
Test Report No.	:	GEL-2306/2882
ULR Number	:	TC-718623000004006F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/AA
Testing Location	:	PERMANENT FACILITY
Sample Description	:	AMBIENT AIR
Sample Collection Date	:	11.06.2023
Sample Collected by	:	GEL STAFF
Instrument Used For Sampling	:	PM ₁₀ + PM _{2.5} Sampler
Sampling Duration	:	10.06.2023 To 11.06.2023
Sampling Location	:	NEAR BGG ROOM
Ambient Temperature (K)	:	308
Weather Condition	:	SUNNY
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	12.06.2023 To 16.06.2023

ANALYSIS RESULTS

S. No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	Suspended Particulate Matter	[$\mu\text{g}/\text{m}^3$]	137	Not Specified	IS:5182(part-4):1999 (RA:2019)
2.	Particulate Matter (Size <10 μm)	[$\mu\text{g}/\text{m}^3$]	93	100*	IS:5182(part-23):2006 (RA:2022)
3.	Nitrogen Dioxide (as NO ₂)	[$\mu\text{g}/\text{m}^3$]	40.9	80*	IS:5182(part-6):2006 (RA:2022)
4.	Sulphur Dioxide (as SO ₂)	[$\mu\text{g}/\text{m}^3$]	16.2	80*	IS:5182(part-2):2001 (RA:2022)
5.	Carbon Monoxide (CO)	[mg/m^3]	0.87	4**	IS:5182(part-10):1999 (RA:2019)

*CPCB's specification for Ambient Air Quality for 24 hours.
**CPCB's specification for Ambient Air Quality for 1.0 hours.


(Checked By)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



376 GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	AA-230611/0011
Test Report No.	:	GEL-2306/2883
ULR Number	:	TC-718623000004007F
Date of Issue	:	16.06.2023
Sampling Method	:	GEL/SOP-01/AA
Testing Location	:	PERMANENT FACILITY
Sample Description	:	AMBIENT AIR
Sample Collection Date	:	11.06.2023
Sample Collected by	:	GEL STAFF
Instrument Used For Sampling	:	PM 10 + PM 2.5 Sampler
Sampling Duration	:	10.06.2023 To 11.06.2023
Sampling Location	:	NEAR GSP BOTTLING HOUSE
Ambient Temperature (K)	:	309
Weather Condition	:	SUNNY
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	12.06.2023 To 16.06.2023

ANALYSIS RESULTS

S. No.	PARAMETER	UNIT	RESULTS	*LIMIT	TEST METHOD
1.	Suspended Particulate Matter	[$\mu\text{g}/\text{m}^3$]	147	Not Specified	IS:5182(part-4):1999 (RA:2019)
2.	Particulate Matter (Size <10 μm)	[$\mu\text{g}/\text{m}^3$]	90	100*	IS:5182(part-23):2006 (RA:2022)
3.	Nitrogen Dioxide (as NO_2)	[$\mu\text{g}/\text{m}^3$]	33.1	80*	IS:5182(part-6):2006 (RA:2022)
4.	Sulphur Dioxide (as SO_2)	[$\mu\text{g}/\text{m}^3$]	19.6	80*	IS:5182(part-2):2001 (RA:2022)
5.	Carbon Monoxide (CO)	[mg/m^3]	0.81	4**	IS:5182(part-10):1999 (RA:2019)

*CPCB's specification for Ambient Air Quality for 24 hours
**CPCB's specification for Ambient Air Quality for 1.0 hours.


(Checked by)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



377 GLOBAL ENVIRO Laboratories 65

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD - 201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	SL-230611/003
Test Report No.	:	GEL-2306/2884
ULR Number	:	TC-718623000004008F
Date of Issue	:	16.06.2023
Monitoring Method	:	GEL/SOP-01/SL
Monitoring Description	:	NOISE LEVEL
Instrument Used For Monitoring	:	NOISE METER
Monitoring Date	:	10.06.2023
Monitored by	:	GEL STAFF
Monitoring Location	:	NEAR FACTORY GATE
Monitoring Duration	:	10:15 HR To 10:25 HR

1	2	3	4	5	6	7	8	9	10
69.3	68.5	67.3	65.1	65.3	69.1	65.4	67.4	66.4	63.3

NOISE LEVEL			STANDARD		
MAXIMUM SOUND LEVEL	dB(A)	69.3	CPCB STANDARD (FOR DAY TIME)		AS PER FACTORIES ACT - 1948
MINIMUM SOUND LEVEL	dB(A)	63.3	INDUSTRIAL AREA	75 dB(A)	90 dB(A)
AVERAGE VALUE	dB(A)	66.7	RESIDENTIAL AREA	55 dB(A)	
			COMMERCIAL AREA	65 dB(A)	
			SILENCE ZONE	50 dB(A)	

Remarks: 1. Average Noise Level is well within the limits as per CPCB and Factories Act - 1948


(Checked By)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



378 GLOBAL ENVIRO Laboratories

66

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	SL-230611/004
Test Report No.	:	GEL-2306/2885
ULR Number	:	TC-718623000004009F
Date of Issue	:	16.06.2023
Monitoring Method	:	GEL/SOP-01/SL
Monitoring Description	:	NOISE LEVEL
Instrument Used For Monitoring	:	NOISE METER
Monitoring Date	:	10.06.2023
Monitored by	:	GEL STAFF
Monitoring Location	:	NEAR ADMIN BLOCK
Monitoring Duration	:	10:36 HR To 10:46 HR

1	2	3	4	5	6	7	8	9	10
63.4	65.1	67.5	68.2	62.9	65.1	65.4	66.8	66.3	67.6

NOISE LEVEL			STANDARD		
MAXIMUM SOUND LEVEL	dB(A)	68.2	CPCB STANDARD (FOR DAY TIME)		AS PER FACTORIES ACT - 1948
MINIMUM SOUND LEVEL	dB(A)	62.9	INDUSTRIAL AREA	75 dB(A)	90 dB(A)
AVERAGE VALUE	dB(A)	65.8	RESIDENTIAL AREA	55 dB(A)	
			COMMERCIAL AREA	65 dB(A)	
			SILENCE ZONE	50 dB(A)	

Remarks: 1. Average Noise Level is well within the limits as per CPCB and Factories Act - 1948

(Checked By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



379 GLOBAL ENVIRO Laboratories

67

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	SL-230611/005
Test Report No.	:	GEL-2306/2886
ULR Number	:	TC-718623000004010F
Date of Issue	:	16.06.2023
Monitoring Method	:	GEL/SOP-01/SL
Monitoring Description	:	NOISE LEVEL
Instrument Used For Monitoring	:	NOISE METER
Monitoring Date	:	10.06.2023
Monitored by	:	GEL STAFF
Monitoring Location	:	BACK SIDE AREA OF FACTORY
Monitoring Duration	:	10:54 HR To 11:04 HR

1	2	3	4	5	6	7	8	9	10
66.1	67.4	68.3	64.6	65.5	68.5	67.1	63.8	69.4	65.8

NOISE LEVEL			STANDARD	
MAXIMUM SOUND LEVEL	dB(A)	69.4	CPCB STANDARD (FOR DAY TIME)	
MINIMUM SOUND LEVEL	dB(A)	63.8	INDUSTRIAL AREA	75 dB(A)
AVERAGE VALUE	dB(A)	66.7	RESIDENTIAL AREA	55 dB(A)
			COMMERCIAL AREA	65 dB(A)
			SILENCE ZONE	50 dB(A)

Remarks: 1. Average Noise Level is well within the limits as per CPCB and Factories Act - 1948


(Checked By)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



380 GLOBAL ENVIRO Laboratories

68

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	SL-230611/006
Test Report No.	:	GEL-2306/2887
ULR Number	:	TC-718623000004011F
Date of Issue	:	16.06.2023
Monitoring Method	:	GEL/SOP-01/SL
Monitoring Description	:	NOISE LEVEL
Instrument Used For Monitoring	:	NOISE METER
Monitoring Date	:	10.06.2023
Monitored by	:	GEL STAFF
Monitoring Location	:	NEAR GSP BOILER
Monitoring Duration	:	11:16 HR To 11:26 HR

1	2	3	4	5	6	7	8	9	10
68.2	71.3	69.5	67.3	71.4	66.1	69.4	69.5	70.5	68.7

NOISE LEVEL			STANDARD		
MAXIMUM SOUND LEVEL	dB(A)	71.4	CPCB STANDARD (FOR DAY TIME)		AS PER FACTORIES ACT - 1948
MINIMUM SOUND LEVEL	dB(A)	66.1	INDUSTRIAL AREA	75 dB(A)	90 dB(A)
AVERAGE VALUE	dB(A)	69.2	RESIDENTIAL AREA	55 dB(A)	
			COMMERCIAL AREA	65 dB(A)	
			SILENCE ZONE	50 dB(A)	

Remarks: 1. Average Noise Level is well within the limits as per CPCB and Factories Act - 1948



(Checked By)
INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



381 GLOBAL ENVIRO Laboratories

69

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	SL-230611/007
Test Report No.	:	GEL-2306/2888
ULR Number	:	TC-718623000004012F
Date of Issue	:	16.06.2023
Monitoring Method	:	GEL/SOP-01/SL
Monitoring Description	:	NOISE LEVEL -
Instrument Used For Monitoring	:	NOISE METER
Monitoring Date	:	10.06.2023
Monitored by	:	GEL STAFF
Monitoring Location	:	NEAR BGG ROOM
Monitoring Duration	:	11:32 HR To 11:42 HR

1	2	3	4	5	6	7	8	9	10
71.2	70.4	69.3	71.4	70.8	70.9	72.6	72.2	73.4	70.9

NOISE LEVEL			STANDARD	
MAXIMUM SOUND LEVEL	dB(A)	73.4	CPCB STANDARD (FOR DAY TIME)	
MINIMUM SOUND LEVEL	dB(A)	69.3	INDUSTRIAL AREA	75 dB(A)
AVERAGE VALUE	dB(A)	71.3	RESIDENTIAL AREA	55 dB(A)
			COMMERCIAL AREA	65 dB(A)
			SILENCE ZONE	50 dB(A)
				AS PER FACTORIES ACT - 1948
				- 90 dB(A)

Remarks: 1. Average Noise Level is well within the limits as per CPCB and Factories Act - 1948


(Checked by)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

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END OF REPORT



382 GLOBAL ENVIRO Laboratories

70

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
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E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	SL-230611/008
Test Report No.	:	GEL-2306/2889
ULR Number	:	TC-718623000004013F
Date of Issue	:	16.06.2023
Monitoring Method	:	GEL/SOP-01/SL
Monitoring Description	:	NOISE LEVEL
Instrument Used For Monitoring	:	NOISE METER
Monitoring Date	:	10.06.2023
Monitored by	:	GEL STAFF
Monitoring Location	:	NEAR GSP BOTTLING HALL
Monitoring Duration	:	11:53 HR To 12:03 HR

1	2	3	4	5	6	7	8	9	10
72.4	71.3	72.4	72.6	72.6	74.9	72.8	72.6	71.1	72.6

NOISE LEVEL			STANDARD		
MAXIMUM SOUND LEVEL	dB(A)	74.9	CPCB STANDARD (FOR DAY TIME)		AS PER FACTORIES ACT - 1948
MINIMUM SOUND LEVEL	dB(A)	71.1	INDUSTRIAL AREA	75 dB(A)	90 dB(A)
AVERAGE VALUE	dB(A)	72.5	RESIDENTIAL AREA	55 dB(A)	
			COMMERCIAL AREA	65 dB(A)	
			SILENCE ZONE	50 dB(A)	

Remarks: 1. Average Noise Level is well within the limits as per CPCB and Factories Act - 1948

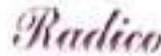

(Checked By)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

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4. Subject to Ghaziabad Jurisdiction only.

END OF REPORT



RKL / SR, VP (P) / 53

10/04/2023

To,

Member Secretary,
U.P. Pollution Control Board,
Building No TC-12V, Pick Up Bherwan,
Vibhuti Khand, Gomati Nagar, LUCKNOW - 226010e

SUB.: - Environment Statement for financial year 2022-2023.

Dear Sir,

Please find enclosed herewith the Environment Statement of our Distillery unit for the financial year 2022-2023. Hope you will find the same in order.

Kindly acknowledge the receipt.

Thanking you,
With regards,

For RADICO KHAITAN LIMITED, RAMPUR

Devendra Singh
Senior Vice President (P)

CC:- 1. Regional Officer, UPPCB, I-A/ INS-1, Avas Vikas Colony Buddhi vihar, Delhi
Road - Moradabad U.P.

Radico Khaitan Limited

ISO 9001 : 2015 & 22000 : 2018 Certified Company

Hq. Office - Bareilly Road, Rampur-244601 (U.P.)

Tel : EPABX (0595) 2350001, 2350002, Fax : (0595) 2350000
Head Office : Plot No. J-1, Block B-1, Mohan Co-op Industrial Area,
Mathura Road, New Delhi-110044

Tel : [91-11] 40875400/444/500/555, Fax : [91-11] 41678841-42, 41676718 (Export)

e-mail : info@radico.co.in

website : www.radico.khaitan.com

CIN No. L28841UP10B3PLC027276

FORM "V"
(See Rule-140)

Environmental Statement for the financial year ended on 31.03.2023

PART - A

1. Name & Address of Owner/
Occupier of the Industry operation
or process. : Mr. K.P. Singh
Director (O)
2. **Industry Category :-**
Primary :
Secondary :
3. Production capacity – Unit : 1224.6 Lakh BL, Rectified Spirit
4. Year of Establishment : 1943.
5. Date of last Environmental
Statement submitted. : 14.06.2022

PART - B

Water & Raw material consumption :-

i. **Water consumption MP/day**

- Process & Cooling : 1,850 MP-2100 MP/day
Domestic : 90 – 100 MP/day.

Name of Product	Process Water consumption per product Output	
	During the previous Financial year	During the current financial year
i) Molasses ENA	8.20 Ltr./B.L.	8.18 Ltr./B.L.
ii) Grain ENA	7.0 Ltr./B.L.	7.0 Ltr./B.L.
iii) Malt spirit	8.2 Ltr./B.L.	8.17 Ltr./B.L.

ii) **Raw material consumption:**

Name of Raw Material	Name of Product	Consumption of Raw Material / Unit	
		During the previous Financial Years	during the Financial Year
Molasses	ENA Spirit	4.30 KG/B.L.	4.24 KG/B.L.
Grain (Rice/Wheat/Sorghum)	ENA Spirit	2.32 KG/B.L.	2.32 KG/B.L.
Malt barley	Malt spirit	2.05 KG/B.L.	2.05 KG/B.L.

Industry may use Codes if disclosing details of raw material would violate contractual obligations, otherwise all industries have to name the raw material used.

PART - C**Pollution discharged to environment / Unit of output**
(Parameter as specified in the consent issued)

(1)	Pollutants	Quantity of Pollutants Discharged (mass/day)	Concentration of Pollutants in Discharges (mass/Volume)	Percentage of variation from prescribed standards with reasons.
(A)	Water	NIL	N.A.	No Industrial effluent Discharged. Only Domestic water is Discharged.
	Air	70 kg/day	65 mg/nm ³	Nil

PART - D**Hazardous Wastes****(As specified under Hazardous Wastes/Management & Handling Rules, 1989)**

Hazardous Wastes	Total Quantity (Kg)	
	During the previous Financial Year	During the Current Financial Year
a) From Process	2.00	1.50
b) From Pollution Control facilities.	Nil	Nil

PART - E**Solid Wastes**

Hazardous Wastes	Total Quantity (Kg)	
	During the previous Financial Year	During the Current Financial Year
a) From process	Nil	Nil
b) From Pollution Control facilities.	Nil	Nil
c) 1. Quantity recycled	3.5 M.T. / Day	3.5 M.T./Day (used in bio-composting)
2. Sold (Grain - spent grain) -	68829 M.T	49979.1 M.T
3. Disposed	Nil	Nil

PART - F

Please specify the characterizations (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

N.A.

PART - G

Impact of the pollution Control Measures on conservation of natural resources and consequently on the cost of production.

-
- By installation Bio-Gas recovery based E.T.P. We have become self sufficient in fuel.
 - Cost of production increase by 25% approximately.
-

PART - H

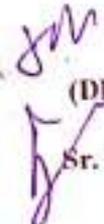
Additional investment proposal for environmental protection including/abatement of pollution.

We have already installed all the necessary equipment's required. We have installed two integrated evaporators on our both plants (molasses & grain) , R O plants total R. O. Plant Capacity 2250 m³/day & one multi effect evaporator on r o plants reject and CPU plant. However, we would think also to improve the efficiencies of these equipment.

PART - I
Miscellaneous

Any other particulars in respect of environmental protection and abatement of pollution.

A detailed study should be undertaken to study the long term impact of using treated spent wash for agricultural purposes. It may be verified that the use of spent wash in the fields do not cause any hazardous or any deleterious impact on the fertility of soil on long terms.


(DEVENDRA SINGH)

Sr. Vice president (Process)



RADICO KHAITAN LTD, RAMPUR

75



DISTILLATION WITH MULTI EFFECT INTEGRATED 388 EVAPORATOR (MEE)⁷⁶ EVAPORATOR (MEE)



389 THERMO PHILIC BIO-DIGESTER



H.P.R.O. -1 PLANT OF RADICO

78



H.P.R.O. 2 PLANT OF RADICO

79



RO-II

392

PERMEATE POLISHING R.O. III PLANT



COVERED BIO-COMPOSTING

81

393



ORGANIC MANURE MIXING MACHINE

394

82



395 JCB SKID LOADER



396 MIXING MACHINE



397 JCB MACHINE



398 JCB DUMPERS



399 SCREENING MACHINE



400 READY ORGANIC MANURE



401 STRETCHING MACHINE



402

90



403

91



404

READY BAG COVERED STORAGE



405



RKL / SR.VP (P) / 27

11.04.2022

To,

✓ Member Secretary,
U.P. Pollution Control Board,
Building No TC-12V, Vibhuti Khand,
Gomati Nagar, LUCKNOW - 226010

SUB.: Bank Guarantee of Rs. 11,00,000 / (Rupees Eleven Lakh only)
against CTE specific conditions to establish Miyawaki Forest.

Ref. : CTE no. 144438 / UPPCB/ Moradabad (UPPCBRO) / CTE/ Rampur
/ 2021 dated 26/12/2021 .

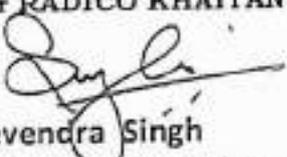
Dear Sir,

In reference to CTE no. 144438/UPPCB/Moradabad (UPPCBRO)/CTE/RAMPUR/2021 dated 26.12.2021 for establishing new 65 TPH Boiler in our unit M/s Radico Khaitan Limited, Rampur, U.P. As per specific conditions point no. 10 and 11 to establish Miyawaki Forest to use the treated effluent within the unit premises, we are hereby submitting a bank guarantee of Rs. 11,00,000/ (Rupees Eleven Lakh Only) with a validity up to 05.04.2023.

Kindly acknowledge the receipt.

Thanking you,
With regards,

For RADICO KHAITAN LIMITED, RAMPUR


Devendra Singh
Senior Vice President (P)

संकेत प्राप्ति रसीद
दिनांक 19.4.22
उपरोक्त कागज पर हस्ताक्षर
आपका प्रमुख निदेशक, उ.प्र. प्रदूषण नियंत्रण बोर्ड

CC:-

1. Regional Officer, UPPCB, 1-A/ INS-1, Avas Vikas Colony Buddhi vihar, Delhi Road - Moradabad U.P.
2. Chief Environment Officer, Circle - 7, UPPCB, Building No TC-12 V, Vibhuti Khand, Gomati Nagar, LUCKNOW - 226010

Enclosures- Bank Guarantee in original

Radico Khaitan Limited

ISO 9001 : 2015 & 12000 : 2018 Certified Company

Regd. Office : Bareilly Road, Rampur-244801 (U.P.)

Tel. : EPABX (0585) 2350801, 2350802, Fax : (0585) 2350008

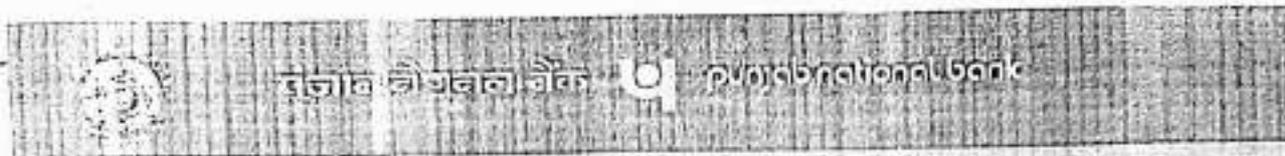
Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi-110044

Tel : (91-11) 40875400/444/500/555, Fax : (91-11) 41878841-42, 41878718 (Exports)

e-mail : info@radico.co.in

website : www.radiookhaitan.com

CIN No. L28941UP1983PLCC27278



LARGE CORPORATE BRANCH
DCM BUILDING, 16 Barakhamba Road, New Delhi
Tel: 011-2371 9094 /9095, email:lcb8143@pnb.co.in

Printed Serial No. 81430ILG009322

To,
Regional Officer,
U.P. Pollution Control Board,
Regional Office, Moradabad, U.P.

Dear Sir,

Please find enclosed our letter of guarantee no. 81430ILG009322 dated 11.04.2022 for an amount of **Rs.11,00,000/- (Rupees Eleven lakhs only)**, valid till 05.04.2023 with claim period till 05.04.2024 and issued at the request of M/S Radico Khaitan Limited by this office under the joint signatures of

- (1) Mr. Pawan Kumar Mishra,
Designation-Manager
(2) Ms. Navdisha
Designation- Manager

The message of the said letter of guarantee has been transmitted through SFMS gateway to your bank. It is advised that in your own interest, you may verify the genuineness of above letter of guarantee from your bank/ branch. Also, the genuineness of guarantee form be verified from our Controlling Office, which is Punjab National Bank, CRMD, Zonal office, IInd floor, Bhikaji Cama Place, New Delhi-110066, Email ID zodelcrmd@pnb.co.in to whom a copy of this letter is being endorsed.

Yours faithfully,

Signature _____

Name: Navdisha

Designation: Manager

Dated: 11.04.2022

पंजाब नेशनल बैंक
19-4-22
E. P. Mishra



407

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO :

Registration No.: 202108000304			
Name of the Owner	KRISHAN PAL SINGH		
Address of the Applicant	Radico Khaitan Limited, Brailley Road, Panwaria, Rampur, U.P.-244901	Application Form Serial No.	RMPR0821RIN0037
Date of Submission	10/08/2021	Specimen Signature	
Company Name	RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT	Company Address	Bareilly Road, Rampur, U.P. - 244901
Location Particulars			
District	Rampur	Block	CHAMRAUAA (URBAN)
Plot No./Khasra No.	PLOT NO A 1 INDUSTRIAL AREA RAMPUR	Municipality/Corporation	Yes
Ward No./Holding No.			3
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/01/1994		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	41.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/01/1994	
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:			438000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	as per Government agency rules		
Against Case			
<p>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (3) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for running hours I day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.</p>			
Conditions			
<ul style="list-style-type: none"> • (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. 			

- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



410

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO :

Registration No.: 202108000274			
Name of the Owner	KRISHAN PAL SINGH		
Address of the Applicant	Radico Khaitan Limited, Brailley Road, Panwaria, Rampur, U.P.-244901	Application Form Serial No.	RMPR0821RIN0038
Date of Submission	09/08/2021	Specimen Signature	
Company Name	RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT	Company Address	Bareilly Road, Rampur, U.P. - 244901
Location Particulars			
District	Rampur	Block	CHAMRAUAA (URBAN)
Plot No./Khasra No.	PLOT NO A 1 INDUSTRIAL AREA RAMPUR	Municipality/Corporation	Yes
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/01/1995		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	41.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/01/1995	
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:			438000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	AS PER GOVERNMENT RULES		
Against Case			
<p>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (3) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for running hours I day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.</p>			
Conditions			
<ul style="list-style-type: none"> • (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. 			

- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
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- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
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 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
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3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
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- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
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- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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413

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO :

Registration No.: 202108000378			
Name of the Owner	KRISHAN PAL SINGH		
Address of the Applicant	Radico Khaitan Limited, Brailley Road, Panwaria, Rampur, U.P.-244901	Application Form Serial No.	RMPR0821RIN0039
Date of Submission	12/08/2021	Specimen Signature	
Company Name	RADICO KHAITAN LIMITED BOTTLING PLANT	Company Address	Bareilly Road, Rampur, U.P. - 244901
Location Particulars			
District	Rampur	Block	CHAMRAUAA (URBAN)
Plot No./Khasra No.	PLOT NO A 1 INDUSTRIAL AREA RAMPUR	Municipality/Corporation	Yes
Ward No./Holding No.			3
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/01/2005		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	90.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	41.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/01/2005	
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:			438000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	AS PER GOVERNMENT AGENCY RULES		
Against Case			
<p>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (3) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for running hours I day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.</p>			
Conditions			
<ul style="list-style-type: none"> • (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. 			

- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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This certificate is electronically generated and does not require digital signature

416

Radico

(Office copy) 104

RKL/ SR VP(P)/206

22.06.2022

To,

Regional Officer
UPPCB, I-A/ INS-1,
Avas Vikas Colony, Buddhi Vihar,
Delhi Road, Moradabad, U.P.

SUB: Hazardous waste consent compliance – Annual return form IV - Radico Khaitan Limited,
Panwaria , Bareilly Road , Rampur, U.P.-244901.

Dear Sir,

This is in reference to hazardous waste consent 178 / UPPCB / Moradabad (UPPCBRO) / HWM / RAMPUR / 2017 dated 04.04.2018 of M/s Radico Khaitan Ltd, Rampur, U.P. -244901, We are hereby humbly submitting compliance of hazardous waste consent – annual return form iv under cover of this letter.

Kindly acknowledge the receipt.

Thanking you,

With regards,

For **RADICO KHAITAN LIMITED, RAMPUR**


Devendra Singh
Senior Vice President (P)

Encls- As Above

CC: Member Secretary , U.P. Pollution Control Board , TC-12V , Vibhuti Khand , Gomati Nagar , Lucknow - 226010

Radico Khaitan Limited

ISO 9001 : 2015 & 22000 : 2005 Certified Company

Regd. Office : Bareilly Road, Rampur-244901 (U.P.)

Tel : EPABX (0595) 2350601, 2350802. Fax : (0595) 2350009

Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi-110044

Tel [91-11] 40975400/444/500/555, Fax : [91-11] 41678841-42, 41676718 (Exports)

e-mail : info@radico.co.in

website : www.radico.khaitan.com

CIN No L26941UP1983PLC027278

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[See rules 6(5), 13(8), 16(6) and 20(2)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March]

1. Name and address of facility: Radico Khaitan Limited, Panwaria , Bareilly Road , Rampur, U.P.-244901
2. Authorization No. and Date of issue: 178 / UPPCB / Moradabad (UPPCBRO) / HWM / RAMPUR / 2017 dated 04.04.2018
3. Name of the authorized person and full address with telephone, fax number and e-mail: Mr Krishan Pal Singh, Radico Khaitan Limited, Panwaria , Bareilly Road , Rampur, U.P.-244901, Phone:- 0595 -2350601, 02, fax:- 0595-235009
4. Production during the year (product wise), wherever applicable: - Used Mobile Oil - Nil

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated category wise:- Used Mobil Oil – Nil.
2. Quantity dispatched: - Nil
 - (i) to disposal facility
 - (ii) to recycler-processors or pre-processor
 - (iii) others
3. Quantity utilized in-house, if any- Nil
4. Quantity in storage at the end of the year— Nil

Part B. To be filled by Treatment, storage and disposal facility operators

1. Total quantity received – N.A.
2. Quantity in stock at the beginning of the year - N.A.
3. Quantity treated — N.A.
4. Quantity disposed in landfills as such and after treatment— N.A.
5. Quantity incinerated (if applicable) - N.A.
6. Quantity processed other than specified above - N.A.
7. Quantity in storage at the end of the year- N.A.



Part C. To be filled by recyclers or co-processors or other users

1. Quantity of waste received during the year— N.A.
 - (i) domestic sources N.A.
 - (ii) imported (if applicable) N.A.
2. Quantity in stock at the beginning of the year— N.A.
3. Quantity recycled or co-processed or used — N.A.
4. Quantity of products dispatched (where as applicable)— N.A.
5. Quantity of waste generated - N.A.
6. Quantity of waste disposed - N.A.
7. Quantity re-exported (whereas applicable)- N.A.
8. Quantity in storage at the end of the year- N.A.

Date. 22.06.2022

Place. Rampur.



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Radico

107
(Office copy)

RKL/SR VP(P)/33

09.04.2022

To,

Regional Officer
UPPCB, I-A/ INS-1,
Avas Vikas Colony, Buddhi Vihar,
Delhi Road, Moradabad, U.P.

SUB: Hazardous waste consent compliance of Radico Khaitan Limited, Panwaria, Bareilly Road, Rampur, U.P.-244901.

Dear Sir,

This is in reference to hazardous waste consent 178 / UPPCB / Moradabad (UPPCBRO) / HWM / RAMPUR / 2017 dated 04.04.2018 of M/s Radico Khaitan Ltd, Rampur, U.P. -244901, We are hereby humbly submitting compliance of hazardous waste consent under cover of this letter. Used Mobil oil sale detail is given below:-

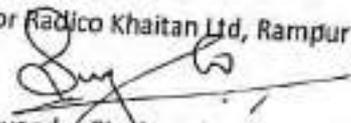
1. 4810 ltrs for the period of 2020, 2021 - 2022

The is for your kind submission please.

Thanking You,

Yours

For Radico Khaitan Ltd, Rampur


Devendra Singh
Senior Vice President (P)

Encls- As Above

CC: Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomatinagar, Lucknow - 226010

Radico Khaitan Limited**ISO 9001 : 2015 & 22000 : 2005 Certified Company**

Regd. Office : Bareilly Road, Rampur-244901 [U.P.]

Tel. : EPABX (0595) 2350601, 2350602, Fax : (0595) 2350009

Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi-110044

Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41676718 [Exports]

e-mail : info@radico.co.in

website : www.radico.khaitan.com

CIN No. L26941UP1983PLC027278

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RADICO KHAITAN LIMITED
TAX INVOICE



Name of consignee (Shipped to): 260895
GULSHAN CHEMICAL INDUSTRIES
MUZAFFAR NAGAR ROAD

SHAMLI 1244901
Name of Buyer (Bill to): 260895
GULSHAN CHEMICAL INDUSTRIES

SHAMLI 1244901
LITTAI PRADESH
Place of Supply : UP 08-JUTTAR PRADESH

SHAMLI 1244901
LITTAI PRADESH GSTIN: 09AABEG889M1ZK
Place of Supply : UP 08-JUTTAR PRADESH

IRN: cc3b6cae59eb7na55e6ac80980e6ed999445c4d55d954e7891634ca206eb90
Details : 33307507

RAMPUUR DISTRICT
BAREILLY ROAD
Rampur 244901

Mode of Transport : By Road

Truck No : UP16T1094

Receiving Station : MUZAFFARNAGA

LR/RR No : 543

Transport Name

DVR Contact No

Date of removal

Time of removal

Invoice no : 09005844

Invoice date : 02.03.2021

Buyer's Ord No : 5080

Road Permit

S.N	Material Code	Description of Material	HSN Code	UO M	Qty	Basic Value Rs	Discount Rs	Taxable Amount Rs	IGST %	IGST Amount Rs	CGST %	CGST Amount Rs	SGST %	SGST Amount Rs	Total Amount Rs
0	900443	Mobile Oil (Used)	2710	L	2,510	73,688.50	0.00	73,688.50	0.00	0.00	9.00	6,630.17	9.00	6,630.17	86,928.84
		Grand Total			2510										86,928.84
Discount															
Total Amount Before Tax															
Add IGST															
Add CGST															
Add SGST															
Tax Amount															
TCS Amount															
Freight															
Total Amount After Tax to be Reputed off															
73,688.50															
6,630.17															
6,630.17															
13,260.34															
551.97															
87,561.00															

Invoice Amount in words: EIGHTY SEVEN THOUSAND FIVE HUNDRED EIGHTY ONE Rupees

1) Our responsibility ceases upon delivery from godown & claim for losses. Shortage damages will not be entertained thereafter. 2) If there is any change in TIN, PAN, NAME & ADDRESS, please inform about the same immediately, in writing. 3) Payment should be made within due date vide Demand draft / A/c payee cheque in favour of Radico Khaitan Limited. Interest @ 24% per annum will be charged if this bill is not paid within due date. 4) Please send sales tax / VAT declaration forms along with the payments. (If any) 5) Any dispute (whether contractual or otherwise) arising out of this transaction between the parties or arising out of or relating to or in connection with this invoice shall be referred for arbitration in terms of Arbitration and Conciliation Act 1996 or any amendment thereof. The arbitration shall be conducted by a sole arbitrator to be appointed by Radico Khaitan Limited in its sole discretion. The seat of Arbitration shall be Delhi. This invoice shall be governed by the laws of India and courts in Delhi shall have exclusive jurisdiction over matters arising from this transaction/invoice. The Buyer shall be deemed to have accepted all terms and conditions contained in the invoice including the arbitration agreement by accepting the goods delivered under this invoice. 7) Unless otherwise stated, this invoice is not payable under reverse charge

FOR RADICO KHAITAN LIMITED
Signature of licensee or his Authorized Agents
Signature of Driver
FOR BUYER
Signature of recipient of authorized representative in case supply on which tax is paid on reverse charges

Regd. Office: Bareilly Road, Rampur-244901(UP)

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RADICO KHAITAN LIMITED
TAX INVOICE

Invoice no: 08005640
 Invoice date: 02.03.2021
 Buyer's Ord No: 5079
 Road Permit: _____

Mode of Transport: By Road
 Truck No: up1511367
 Receiving Station: mizafarnagar
 LR/RR No: 4314

RAMPUR DISTRICT
 BAREILLY ROAD
 Rampur 244901,
 GSTIN: 09AACA2313K1ZK

Name of consignee (Shipped to): 260895
 GULSHAN CHEMICAL INDUSTRIES
 MUZAFFARNAGAR ROAD

SHAMLI 244901
 Name of Buyer (Billed to): 260895
 GULSHAN CHEMICAL INDUSTRIES

SHAMLI 244901
 LITTA PRADESH GSTIN: 09AABEG699M1ZK

Place of Supply: UP 09-UTTAR PRADESH
 LITTA PRADESH GSTIN: 09AABEG699M1ZK

IRN: 14b1bee2753721e5e0e428605a624c896f249d9229d4d893bdb433d9b071ccc

Details: 93302455

S.N	Material Code	Description Of Material	HSN Code	UO M	Qty	Basic Value Rs	Discount Rs	Taxable Amount Rs	IGST %	IGST Amount Rs	CGST %	CGST Amount Rs	SGST %	SGST Amount Rs	Total Amount Rs
10	900443	Mobile Oil (Used)	2710	L	2,300	67,505.00	0.00	67,505.00	0.00	0.00	9.00	6,075.45	9.00	6,075.45	79,655.90
		Grand Total			2300										79,655.90
Discount															
Total Amount Before Tax															
Add IGST															
Add CGST															
Add SGST															
Tax Amount															
TCS Amount															
Freight															
Total Amount After Tax to be Rounded off															

Invoice Amount in words: EIGHTY THOUSAND TWO HUNDRED FIFTY THREE Rupees

1) Our responsibility ceases upon delivery from godown & claim for losses. Shortage damages will not be entertained thereafter. 2) If there is any change in TIN, PAN, NAME & ADDRESS, please inform about the same immediately, in writing. 3) Payment should be made within due date vide Demand draft / A/c payee cheque in favour of Radico Khaitan Limited. Interest @ 24% per annum will be charged if this bill is not paid within due date. 4) Please send sales tax / VAT declaration forms along with the payments. (if any) 5) Any dispute (whether contractual or otherwise) arising out of this transaction between the Parties or arising out of relating to or in connection with this invoice shall be referred for arbitration in terms of Arbitration and Conciliation Act 1996 or any amendment thereof. The arbitration shall be conducted by a sole arbitrator to be appointed by Radico Khaitan Limited in its sole discretion. The seat of Arbitration shall be Delhi. This invoice shall be governed by the laws of India and courts in Delhi shall have exclusive jurisdiction over matters arising from this transaction/invoice. The Buyer shall be deemed to have accepted all terms and conditions contained in the invoice including the arbitration agreement by accepting the goods delivered under this invoice. 7) unless otherwise stated, this invoice is not payable under reverse charge

FOR BUYER: *[Signature]*
 (Signature of recipient of authorized representative in case supply on which tax is paid on reverse charges)

FOR RADICO KHAITAN LIMITED
 Signature of licensee or his Authorized Agents
 Regd. Office: Bareilly Road, Rampur-244901(UP)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 111279/UPPCB/MuzaffarNagar(LAB)/CTO/wate
 r/SHAMLI/2020

Dated : 17/12/2020

To,
 Shri PANKAJ JAIN
 M/s GULSHAN CHEMICAL INDUSTRIES
 MUZAFFARNAGAR ROAD SHAMLI UP 247776,SHAMLI,247776
 SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GULSHAN CHEMICAL INDUSTRIES

Reference Application No :10190603

Dated :17/12/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GULSHAN CHEMICAL INDUSTRIES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH
 ANKIT

Digitally signed
 by SINGH ANKIT
 Date: 2020.12.17
 15:16:31 +05'30'

Regional Officer
 UPPCB, Muzaffarnagar

Enclosed : As above
 condition of consent):

Copy to:

Regional Officer
 UPPCB, Muzaffarnagar

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Annexure to Consent issued to M/s.GULSHAN CHEMICAL INDUSTRIES vide

Consent Order No. 10190603/ Water

Dated : 17/12/2020

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Refined Oil 10 KL/Day, By-Product : Diesel Oil 1.0 KL/Day .
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	0.7	Septic Tank

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	0.0

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement flow meter/V Notch for measuring effluent and its log book be maintained .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2020.12.17 15:17:03 +05'30'

424

1. Unit should not discharge any kind of industrial effluent. This consent is valid for only domestic discharge. Cooling water shall be recycled.
2. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
3. Industry shall ensure adequate plantation and green belt within its premises.
4. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.
5. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction of water, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. Arrangements of rainwater harvesting shall be provided and maintained.
10. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
11. In case of violation of above mentioned conditions or received any public complaint and found correct, the consent shall be withdrawn.

with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

**SINGH
ANKIT** Digitally signed
by SINGH ANKIT
Date: 2020.12.17
15:17:16 +05'30'

**Regional Office
UPPCB, Muzaffarnagar**



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 111281/UPPCB/MuzaffarNagar(LAB)/CTO/air/SHAMLI/2020

Dated : 17/12/2020

To,

Shri PANKAJ JAIN
 M/s GULSHAN CHEMICAL INDUSTRIES
 MUZAFFARNAGAR ROAD SHAMLI UP 247776,SHAMLI,247776
 SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
 to M/s. GULSHAN CHEMICAL INDUSTRIES

Reference Application No. 10190622

Dated : 17/12/2020

With reference to the application for consent for emission of air pollutants from the plant of M/s GULSHAN CHEMICAL INDUSTRIES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .

This consent is valid for the period from 01/01/2021 to 31/07/2023 .

In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH
 ANKIT

Digitally signed
 by SINGH ANKIT
 Date: 2020.12.17
 15:16:04 +05'30'

Regional Office
 UPPCB, Muzaffarnagar

used : As above
 condition of consent):

to:

Regional Office
 UPPCB, Muzaffarnagar



GLOBAL ENVIRO Laboratories

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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	GW-230611/003
Test Report No.	:	GEL-2306/2893
ULR Number	:	TC-718623000004017F
Date of Issue	:	16.06.2023
Testing Location	:	PERMANENT FACILITY
Sampling Method	:	-
Type of Sample	:	GROUND WATER
Sample Collection Date	:	11.06.2023
Sample Collected by	:	PARTY
Sample Quantity	:	2.0 LTR + 500 ML
Sample Description	:	LIQUID
Sampling Location	:	FROM BOREWELL NO - 01
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	12.06.2023 To 16.06.2023

ANALYSIS RESULT

Organoleptic & Physical PARAMETER						
S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS: 10500:2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
1	Colour	HZN	IS:3025(Part 4): 2021	<5	5 (max.)	15 (max.)
2	Odour	---	IS:3025 (Part 5): 2018	Agreeable	Agreeable	No relaxation
3	pH	---	IS:3025 (Part 11): (RA 2022)	7.36	6.5-8.5	No relaxation
4	Turbidity	NTU	IS:3025 (Part 10): 1984 (RA 2022)	<1	1(max.)	5(max.)
5	Total Dissolved Solids (TDS)	mg/L	IS:3025 (Part 16): 2023	412	500 (max.)	2000 (max.)
General PARAMETER						
S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS:10500: 2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
6	Calcium	mg/L	IS 3025 (Part 40): 1991 (RA 2019)	24.8	75(max.)	200(max.)
7	Chloride	mg/L	IS 3025 (Part 32):1988 (RA 2019)	56.4	250(max.)	1000(max.)
8	Fluoride (F)	mg/L	IS 3025 (Part 60): SEC 3:2022	0.12	1.0 (max.)	1.5 (max.)
9	Residual, Free Chlorine(RFC)	mg/L	IS 3025 (Part 26): 2021	N.D.	0.2 (min.)	1.0(min.)
10	Magnesium (Mg)	mg/L	IS 3025 (Part 46):1994 (RA 2019)	14.9	30(max.)	100(max.)

N.D. - Not Detected.

NOTE: Approx 2.5 ltr of sample received, name, address, location and sample description mentioned above is provided by party.

(Checked-By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)



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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

Test Report No.: GEL-2306/2893

ULR Number : TC-71862300004017F

Organoleptic & Physical PARAMETER

S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS: 10500:2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
11	Sulphate (SO ₄)	mg/L	IS 3025 (Part 24): SEC 1:2022	18.7	200 (max.)	400 (max.)
12	Total Hardness	mg/L	IS 3025 Part 21:2009 (RA:2019)	124	200 (max.)	600 (max.)

Residue in Water (Heavy Metal)

S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS:10500:2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
13	Iron (Fe)	mg/L	IS 3025 (Part 53):2003 (RA:2019)	0.16	1.0(max.)	No Relaxation

NOTE: Approx 2.5 ltr of sample received, name, address, location and sample description mentioned above is provided by party.


(Checked By)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)



GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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Test Report No.: GEL-2306/2893
ULR Number : TC-71862300004017F

Bacteriological PARAMETER					
S. No.	Parameter	Unit	Protocol	Result	REQUIREMENTS (IS: 10500:2012) (RA 2018)
1	E.coli	Per100ml	IS:15185:2016 (RA 2021)	Absent	Shall not be detectable in 100ml sample
2	Total Coliform	Per100ml	IS:15185:2016 (RA 2021)	Absent	Shall not be detectable in 100ml sample

NOTE: Approx 2.5 ltr of sample received, name, address, location and sample description mentioned above is provided by party.

(Checked By) *Tanu*
TANU CHAUDHARY (Microbiologist)

MONICA SINGH
(Authorized Signatory)

- Note: 1. The results listed refer only to the tested samples and applicable parameters.
2. The samples will be destroyed after 15 days of sampling.
3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
4. Subject to Ghaziated Jurisdiction only.

END OF REPORT



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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
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E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. RADICO KHAITAN LTD. BAREILLY ROAD, RAMPUR (U.P.).
Sample Identification No.	:	GW-230611/004
Test Report No.	:	GEL-2306/2894
ULR Number	:	TC-718623000004018F
Date of Issue	:	16.06.2023
Testing Location	:	PERMANENT FACILITY
Sampling Method	:	-
Type of Sample	:	GROUND WATER
Sample Collection Date	:	11.06.2023
Sample Collected by	:	PARTY
Sample Quantity	:	2.0 LTR + 500 ML
Sample Description	:	LIQUID
Sampling Location	:	FROM BOREWELL NO - 02
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	12.06.2023 To 16.06.2023

ANALYSIS RESULT

Organoleptic & Physical PARAMETER						
S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS: 10500:2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
1	Colour	HZN	IS:3025(Part 4): 2021	<5	5 (max.)	15 (max.)
2	Odour	---	IS:3025 (Part 5): 2018	Agreeable	Agreeable	No relaxation
3	pH	---	IS:3025 (Part 11): (RA 2022)	7.14	6.5-8.5	No relaxation
4	Turbidity	NTU	IS:3025 (Part 10): 1984 (RA 2022)	<1	1(max.)	5(max.)
5	Total Dissolved Solids (TDS)	mg/L	IS:3025 (Part 16): 2023	396	500 (max.)	2000 (max.)
General PARAMETER						
S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS:10500: 2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
6	Calcium	mg/L	IS 3025 (Part 40):1991 (RA 2019)	27.6	75(max.)	200(max.)
7	Chloride	mg/L	IS 3025 (Part 32):1988 (RA 2019)	52.4	250(max.)	1000(max.)
8	Fluoride (F)	mg/L	IS 3025 (Part 60): SEC 3:2022	0.11	1.0 (max.)	1.5 (max.)
9	Residual, Free Chlorine(RFC)	mg/L	IS 3025 (Part 26):2021	N.D.	0.2 (min.)	1.0(min.)
10	Magnesium (Mg)	mg/L	IS 3025 (Part 46):1994 (RA 2019)	15.5	30(max.)	100(max.)

N.D. - Not Detected.

NOTE: Approx 2.5 ltr of sample received, name, address, location and sample description mentioned above is provided by party.

(Checked By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)



430 GLOBAL ENVIRO Laboratories

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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
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E-mail : global_enviro@rediffmail.com, globalenviroiab@gmail.com

Test Report No.: GEL-2306/2894

ULR Number : TC-718623000004018F

Organoleptic & Physical PARAMETER

S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS: 10500:2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
11	Sulphate (SO ₄)	mg/L	IS 3025 (Part 24): SEC 1:2022	19.2	200 (max.)	400 (max.)
12	Total Hardness	mg/L	IS 3025 Part 21:2009 (RA:2019)	138	200 (max.)	600 (max.)

Residue in Water (Heavy Metal)

S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS:10500:2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
13	Iron (Fe)	mg/L	IS 3025 (Part 53):2003 (RA:2019)	0.18	1.0(max.)	No Relaxation

NOTE: Approx 2.5 ltr of sample received, name, address, location and sample description mentioned above is provided by party.


(Checked by)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)

JOIN HANDS TO SAVE ENVIRONMENT





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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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Test Report No.: GEL-2306/2894

ULR Number : TC-718623000004018F

Bacteriological PARAMETER					
S. No.	Parameter	Unit	Protocol	Result	REQUIREMENTS (IS: 10500:2012) (RA 2018)
1	E.coli	Per100ml	IS:15185:2016 (RA 2021)	Absent	Shall not be detectable in 100ml sample
2	Total Coliform	Per100ml	IS:15185:2016 (RA 2021)	Absent	Shall not be detectable in 100ml sample

NOTE: Approx 2.5 ltr of sample received, name, address, location and sample description mentioned above is provided by party.

(Checked By) *Tanu*
TANU CHAUDHARY (Microbiologist)

Monica Singh
MONICA SINGH
(Authorized Signatory)

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 2. The samples will be destroyed after 15 days of sampling.
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 4. Subject to Ghazisbad Jurisdiction only.

END OF REPORT



GLOBAL ENVIRO Laboratories

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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

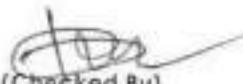
ISSUED TO	:	M/S. RADICO KHAITAN LTD.
	:	BAREILLY ROAD,
	:	RAMPUR (U.P.).
Sample Identification No.	:	GW-230611/005
Test Report No.	:	GEL-2306/2895
ULR Number	:	TC-718623000004019F
Date of Issue	:	16.06.2023
Testing Location	:	PERMANENT FACILITY
Sampling Method	:	-
Type of Sample	:	GROUND WATER
Sample Collection Date	:	11.06.2023
Sample Collected by	:	PARTY
Sample Quantity	:	2.0 LTR + 500 ML
Sample Description	:	LIQUID
Sampling Location	:	FROM BOREWELL NO - 03
Date of Sample Receipt	:	11.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	12.06.2023 To 16.06.2023

ANALYSIS RESULT

Organoleptic & Physical PARAMETER						
S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS: 10500:2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
1	Colour	HZN	IS:3025(Part 4): 2021	<5	5 (max.)	15 (max.)
2	Odour	---	IS:3025 (Part 5): 2018	Agreeable	Agreeable	No relaxation
3	pH	---	IS:3025 (Part 11): (RA 2022)	7.26	6.5-8.5	No relaxation
4	Turbidity	NTU	IS:3025 (Part 10): 1984 (RA 2022)	<1	1(max.)	5(max.)
5	Total Dissolved Solids (TDS)	mg/L	IS:3025 (Part 16): 2023	388	500 (max.)	2000 (max.)
General PARAMETER						
S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS:10500: 2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
6	Calcium	mg/L	IS 3025 (Part 40): 1991 (RA 2019)	24.4	75(max.)	200(max.)
7	Chloride	mg/L	IS 3025 (Part 32):1988 (RA 2019)	57.1	250(max.)	1000(max.)
8	Fluoride (F)	mg/L	IS 3025 (Part 60): SEC 3:2022	0.13	1.0 (max.)	1.5 (max.)
9	Residual, Free Chlorine(RFC)	mg/L	IS 3025 (Part 26): 2021	N.D.	0.2 (min.)	1.0(min.)
10	Magnesium (Mg)	mg/L	IS 3025 (Part 46):1994 (RA 2019)	14.1	30(max.)	100(max.)

N.D. - Not Detected.

NOTE: Approx 2.5 ltr of sample received, name, address, location and sample description mentioned above is provided by party.


(Checked By)
INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)



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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

Test Report No.: GEL-2306/2895
ULR Number : TC-718623000004019F

Organoleptic & Physical PARAMETER						
S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS: 10500:2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
11	Sulphate (SO ₄)	mg/L	IS 3025 (Part 24): SEC 1:2022	16.9	200 (max.)	400 (max.)
12	Total Hardness	mg/L	IS 3025 Part 21:2009 (RA:2019)	122	200 (max.)	600 (max.)
Residue in Water (Heavy Metal)						
S. NO.	PARAMETER	UNIT	PROTOCOL	RESULT	DRINKING WATER STANDARDS/LIMIT (IS:10500:2012)	
					ACCEPTABLE LIMIT	PERMISSIBLE LIMIT
13	Iron (Fe)	mg/L	IS 3025 (Part 53):2003 (RA:2019)	0.15	1.0(max.)	No Relaxation

NOTE: Approx 2.5 ltr of sample received, name, address, location and sample description mentioned above is provided by party.


(Checked By)

INTEKHAB KHAN (Technical Manager)


ARVIND KUMAR
(Authorized Signatory)



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PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

Test Report No.: GEL-2306/2895

ULR Number : TC-71862300004019F

Bacteriological PARAMETER					
S. No.	Parameter	Unit	Protocol	Result	REQUIREMENTS (IS: 10500:2012) (RA 2018)
1	E.coli	Per100ml	IS:15185:2016 (RA 2021)	Absent	Shall not be detectable in 100ml sample
2	Total Coliform	Per100ml	IS:15185:2016 (RA 2021)	Absent	Shall not be detectable in 100ml sample

NOTE: Approx 2.5 ltr of sample received, name, address, location and sample description mentioned above is provided by party.

(Checked By) *Tanu*
TANU CHAUDHARY (Microbiologist)

Monica Singh
MONICA SINGH
(Authorized Signatory)

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END OF REPORT